

BEFORE THE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 MA No. 116/2024
 IN
 ORIGINAL APPLICATION NO.-112/2023

IN THE MATTER OF:

URBAN FOREST FORUM

...APPLICANT

VERSUS

CENTRAL POLLUTION

CONTROL

BOARD

&

ORS.

...RESPONDENT(s)

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THROUGH



BHANWAR PAL SINGH JADON

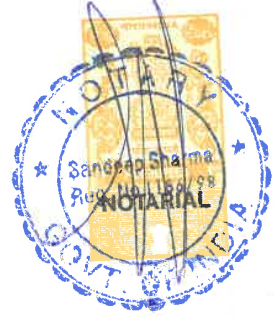
STANDING COUNSEL FOR THE STATE OF U.P. (NGT)

EMAIL- bhanwar09jadon@gmail.com

DATE: 13.01.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 MA No. 116/2024
 IN
 ORIGINAL APPLICATION NO.-112/2023



IN THE MATTER OF:

URBAN FOREST FORUM

....APPLICANT

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JOINT COMMITTEE REPORT ON BEHALF OF DISTRICT
 MAGISTRATE, HAPUR IN COMPLIANCE TO THE ORDER DATED
 27.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN
 TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Prerna Sharma, aged about 34 years S/o Dushyant Kumar Sharma, posted as District Magistrate, Hapur, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present report.



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2. That I state that the contents of the affidavit has been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That the applicant in his original application has alleged that the Respondent no. 4- MahenderaJi Motors Petrol Pump is being run adjacent to respondent no. 5- SCM Public School within the distance of 50 meters in violation of the CPCB guidelines dated 07.01.2020.
4. That the abovementioned application was dismissed in the Order dt. 27.02.2023 and it was directed to the District Magistrate, Hapur as follows:

“10. However, in view of location of the petrol pump and the school adjacent to each other, the District Magistrate, Hapur is directed to arrange to get an audit conducted regarding the safety measures, in compliance with the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 with reference to on and off-site management plans, and equipment’s including Vapor Recovery System (VRS) installed/ provided in the retail outlet M/s MahenderaJi Motors Petrol Pump and to take appropriate remedial action if any required on the basis thereof within one month from the date of receipt of a copy of this order and send a copy of his report within one month thereafter by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions.”



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5. That a Miscellaneous Application was filed with regards to the non-compliance of the directions of the Hon'ble Tribunal in the Order dt. 27.02.2023. And it was further directed by the Hon'ble National Green Tribunal in the order dt. 27.11.2024 as follows:

"4. However, we allow one more opportunity to District Magistrate, Hapur and grant him three weeks' further time to submit report as directed in paras 10 and 11 of the judgement dated 27.02.2023 passed in O.A. 112/2023 failing which District Magistrate, Hapur shall remain present before Tribunal on the next date."

A Copy of the Order dt. 27.11.2024 has been attached herein as Annexure A/1.

6. That vide letter dt.08.01.2025, the District Magistrate, Hapur constituted a Joint Committee wherein the Sub-District Magistrate- Sadar, Hapur, acted as a Nodal agency and the other member including District Supply Officer, Hapur, Deputy Director, Workshop, Hapur, Basic Education Officer, Hapur, Chief Fire Officer, Fire Department, Hapur, Executive Officer, Electricity Distribution Division, Hapur, Assistant Environmental Engineer, Uttar Pradesh Pollution Control Board, Ghaziabad.

A Copy of the Letter dt. 08.01.2025 has been attached herein as Annexure A/2.

7. That as per the directions of the District Magistrate, Hapur, the Joint Committee inspected the site in question on 09.01.2025. That the observations of the Joint Committee are as under:

- i. That the said petrol pump M/s Mahenderji Motor Petrol Pump is situated at Babugarh, NH-24, District Hapur.



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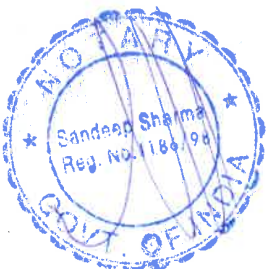
- ii. That it is pertinent to mention that two underground mild steel tanks were found at the site in question for the storage of Motor Spirit i.e Petrol and two other underground mild steel tanks were found for the storage of High Speed Diesel (HSD). That the capacity of all the tanks were 20 kl (20 tons) each. That these tanks equipped its ancillary components such as pipes, flexible connectors, pumps, fittings etc.

Copies of the photographs of the site in question have been attached herein as Annexure A/3.

- iii. That three dispensing units equipped with eight nozzles. That all the dispensing unites have auto cutoff nozzles.
- iv. That a Vapor Recovery System (VRS) was found installed at the site in question.
- v. That Four fire extinguishers and six sand buckets were found at the site in question for safe measures.
- vi. That the SCM Public School is situated adjacent to the petrol pump towards east direction and the height of boundary wall of the petrol pump is about 8 feet high, which needs to increase. Further on the day of inspection the said school was found closed due to their own reason. That it is submitted to the Hon'ble Tribunal that as per the letter dt 09.01.2025, the said school has been closed since April 2024.

A Copy of the Joint Committee Report has been attached herein as Annexure A/4.

A Copy of the letter dt. 09.01.2025. has been attached herein as Annexure A/5.



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8. That it is to be submitted that The Manufacture, Storage And Import Of Hazardous Chemical Rules (MSIHC), 1989, states the definition of Major Accidents Hazard (MAH) Installations in Rule 2 (ja). That the relevant portion of the MSIHC Rules, 1989 has been reproduced herein for ready reference:

“(ja) "major accident hazards (MAH) installations" means - isolated storage and industrial activity at a site handling (including transport through carrier or pipeline) of hazardous chemicals equal to or, in excess of the threshold quantities specified in, Column 3 of schedule 2 and 3 respectively;”

9. That the Classification of flammable liquids is stated in Schedule 1 of the MSIHC Rules, 1989. That it to be stated that as per the said schedule the flash point of petrol is -43 degree Celsius and boiling point is more than 35 degree Celsius therefore it will be classified as very highly flammable liquid and the flash point of Diesel is more than 52 degree Celsius therefore it will be classified as highly flammable liquids.

10. That it is to be noted that as per the Schedule 3 Part II of the MSIHC Rules, 1989 the threshold limit for very highly flammable liquid i.e. petrol is 1500 ton and threshold limit for highly flammable liquid i.e. diesel is 2500 ton. That the threshold quantity of MS and HSD of retail outlet is 40 KL each, which is much less than of defined quantity in Schedule 3 of the MSIHC Rules, 1989. Hence, the said retail outlet doesn't qualify as major accident hazards (MAH) installation according to The MSIHC Rules, 1989.

A Copy of the MSIHC Rules, 1989 has been attached herein as Annexure A/6.



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11. That a Surveillance Audit Report dt. 16.06.2024 was prepared by Dhruva Redefine Fuel Retailing.

A Copy of the Surveillance Audit Report dt.16.06.2024 has been attached herein as Annexure A/7.

12. That a letter dt. 05.03.2003 was issued by the Joint Chief Explosive Controller Madhyanchal, Agra. That according to said letter the license was issued valid up to 31.12.2004 for storage of petroleum class A and petroleum class B of 20 kl each. That the representative of the retail outlet had applied for the renewal of the license on 22.12.2020.

A Copy of the letter dt. 05.03.2003 has been attached herein as Annexure A/8.

A Copy of the renewal of license dt. 22.12.2020 has been attached herein as Annexure A/9.

13. That based upon the abovementioned observations, the Joint Committeerecommended as follows:

- I. *“The competent person in charge of the installation must ensure that safety equipment, interlock system and alarms are in fit and in operating condition at all time.*
- II. *The retail out of Petrol Pump should increase the height of boundary wall at least 12 feet high on the sides facing school.*
- III. *Retail outlet must obtain necessary permission/licenses from competent authority for storage of Petroleum Class-A and Petroleum Class-B of 40 KL respect and ensure the guidelines of Petroleum and Explosive Safety Organization (PESO).”*



13 JAN 2025

14. That a letter dated 12.01.2025 was issued by the District Magistrate, Hapur, to M/s Mahenderji Motor Petrol Pump, directing them to ensure compliance with the recommendations of the Joint Committee and to submit a status regarding the same. Failure to comply with these directives would result in the initiation of appropriate actions against the said outlet.

A Copy of the letter dt. 12.01.2025 has been attached herein as Annexure A/10.

15. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

16. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

P. Mar

DEPONENT

VERIFICATION

Verified at Hapur on this 13 day of January, 2025, that the contents of the above affidavit from paragraphs 1 to 16 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

P. Mar

DEPONENT



ATTESTED
(Sandeep Sharma)
Reg. No. 113e/98
NOTARY PUBLIC
Ghaziabad (U.P.)

13 JAN 2025

Item No.15

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Miscellaneous Application in Disposed of Cases No.116/2024
IN
Original Application No.112/2023

Urban Forest Forum

Applicant(s)

Versus

Central Pollution Control Board

Respondent(s)

Date of hearing: 27.11.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicants: None

ORDER

M.A. No.116/2024:

1. This Miscellaneous Application has come up on the Office Note with regard to the non-compliance of directions given by Tribunal vide judgment dated 27.02.2023.

2. Issue with regard to non-compliance of siting criteria while setting up a retail outlet of petrol was raised in Original Application and this was finally decided vide judgement dated 27.02.2023. In paras 10 and 11, Tribunal issued following directions to District Magistrate, Hapur:

"10. However, in view of location of the petrol pump and the school adjacent to each other, the District Magistrate, Hapur is directed to arrange to get an audit conducted regarding the safety measures, in compliance with the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 with reference to on and off-site management plans, and equipment's including Vapor Recovery System (VRS) installed/ provided in the retail outlet M/s Mahendera Ji Motors Petrol Pump and to take appropriate



ATTESTED

1
(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

13 JAN 2025

remedial action if any required on the basis thereof within one month from the date of receipt of a copy of this order and send a copy of his report within one month thereafter by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions.

11. A copy of this order be sent to the District Magistrate, Hapur by email for requisite compliance”

3. More than one and half year has passed but no report has been submitted by District Magistrate, Hapur with regard to action taken in the matter. This approach on the part of District Magistrate, Hapur is highly depreciable and, particularly, when non-compliance of Tribunal's order is an offence under Section 26 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**').

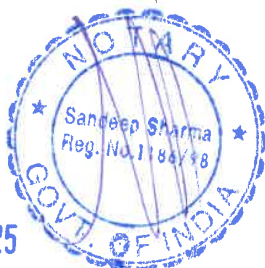
4. However, we allow one more opportunity to District Magistrate, Hapur and grant him three weeks' further time to submit report as directed in paras 10 and 11 of the judgement dated 27.02.2023 passed in O.A. 112/2023 failing which District Magistrate, Hapur shall remain present before Tribunal on the next date.

5. List on 24.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 27, 2024
Miscellaneous Application No.116/2024
M



ATTESTED

(Sandeep Sharma)
Reg. No. 1188/98
NOTARY PUBLIC
Chaziabad (U.P.)

पत्रांक 2330/एनजीटी-242/ओए-112/2025

दिनांक 02.11.25

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 112/2023 Urban Forest Forum V/s Central Pollution Control Board & Ors. में पारित आदेश दिनांक 27.02.2023 में निम्न आदेश पारित किये गये हैं:-

".....7. On being asked the learned Counsel for the applicant could not also answer the questions as to when the petrol pump and the School were respectively established and in the absence of the pleadings and documentary evidence as to the respondent no. 4- Mahendera Ji Motors Petrol Pump in question having been established after issuance of CPCB guidelines dated 07.01.2020 no order for stoppage of its operation or imposition of environmental compensation on the same can be passed for violation thereof.

8. It may be observed here that pursuant to service of advance copy Ms. Priya Puri and Ms. Tanvi Nigam, Advocates have appeared for respondent no.6-IOC and have filed copy of email dated 30.01.2023 sent by Mr. Yatin Bhushan, Manager (Law)/UPS0-II to her alongwith trail email sent by Mr. Pankaj Bhatia, CM (RS), IOCL, Noida DO. In the above said email it has been mentioned that the retail outlet- M/s Mahendera Ji Motors was established/commissioned on 31.07.2004 and that as per feedback the referred SCM Public School was established during 2007. Since, the retail outlet M/s Mahendera Ji Motors Petrol Pump was established/commissioned on 31.07.2004 and SCM Public School was established during 2007, CPCB Guidelines dated 07.01.2020 is not applicable to the retail outlet.

10. However, in view of location of the petrol pump and the school adjacent to each other, the District Magistrate, Hapur is directed to arrange to get an audit conducted regarding the safety measures, in compliance with the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 with reference to on and off-site management plans, and equipment's including Vapor Recovery System (VRS) installed/ provided in the retail outlet M/s Mahendera Ji Motors Petrol Pump and to take appropriate remedial action if any required on the basis thereof within one month from the date of receipt of a copy of this order and send a copy of his report within one month thereafter by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions....."

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(Sandeep Sharma)
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Ghaziabad (U.P.)

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13 JAN 2025

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 112/2023 Urban Forest Forum V/s Central Pollution Control Board & Ors. में पारित आदेशों के अनुपालन में निम्न समिति का गठन किया जाता है:-

1	उपजिलाधिकारी-सदर, हापुड़।	अध्यक्ष
2	जिला पूर्ति अधिकारी, हापुड़।	सदस्य
3	उप-निदेशक, कारखाना, हापुड़।	सदस्य
4	बैसिक शिक्षा अधिकारी, हापुड़।	सदस्य
5	मुख्य अग्नि शमन अधिकारी, अग्नि विभाग, हापुड़।	सदस्य
6	अधिशाली अधिकारी, विधुत वितरण खण्ड, हापुड़।	सदस्य
7	अधिशाली अधिकारी, विधुत सुरक्षा विभाग, हापुड़।	सदस्य
8	सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।	सदस्य

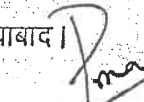
अतः समिति को निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के अनुपालन में कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराना सुनिश्चित करे, जिससे कि संदर्भित प्रकरण पर ससमय अनुपालन आख्या मा0 अधिकरण के समक्ष दाखिल की जा सके। प्रकरण में सुनवाई की तिथि दिनांक 15.01.2025 नियत है।

संलग्नक: उपरोक्तानुसार।

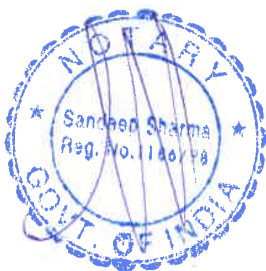

(प्ररणा शर्मा)
जिलाधिकारी
हापुड़।

प्रतिलिपि: निम्नलिखित को कार्यवाही हेतु प्रेषित।

- 1 उपजिलाधिकारी-सदर, हापुड़।
- 2 जिला पूर्ति अधिकारी, हापुड़।
- 3 उप-निदेशक, कारखाना, हापुड़।
- 4 बैसिक शिक्षा अधिकारी, हापुड़।
- 5 मुख्य अग्नि शमन अधिकारी, अग्नि विभाग, हापुड़।
- 6 अधिशाली अधिकारी, विधुत वितरण खण्ड, हापुड़।
- 7 अधिशाली अधिकारी, विधुत सुरक्षा विभाग, हापुड़।
- 8 सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।


जिलाधिकारी
हापुड़।

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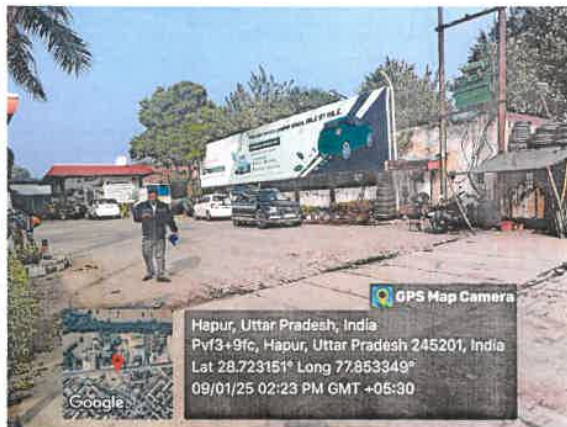


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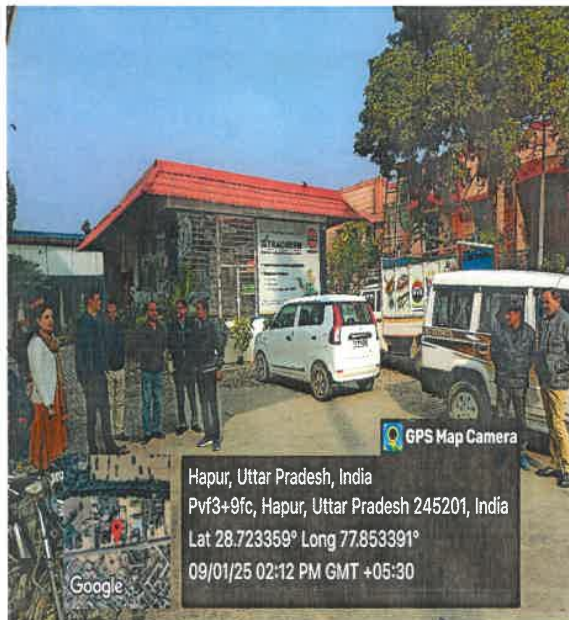
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 Reg. No. 1186/98
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13 JAN 2025

THE NATIONAL GREEN TRIBUNAL
NEW DELHI (PRINCIPAL BENCH)

Misc Application in disposed of cases No. 116/2024

In

Original Application No. 112/2023

Urban Forest Forum

.... Applicant(s)

Versus

Central Pollution Control Board & Ors.

.... Respondent(s)

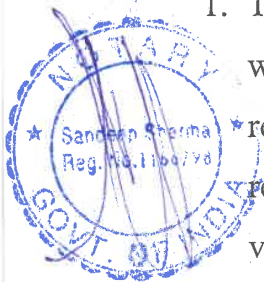
Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi Order dated 27.11.2024 in the matter of Miscellaneous application in disposed of cases no 116/2024 in original application no 112/2023 Urban Forest Forum Versus Central Pollution Control Board.

Most Respectfully showeth:-

1. That, the applicant has filled the present application under section 14 read with section 18 of the National Green Tribunal Act 2010 complaining, that respondent no.5 Mahenderji Motor petrol pump is being run adjacent to respondent no.5 SCM public School with in the distance of 15 meters in violation of the CPCB Guide lines dated 07.01.2020.

2. That, the matter was taken on 27.02.2023 for hearing and Hon'ble National Green Tribunal, New Delhi was pleased to pass the following directions, the relevant extract of which is reproduced below:-

".....10. However, in view of location of the petrol pump and the school adjacent to each other, the District Magistrate, Hapur is directed to arrange to get an audit conducted regarding the safety measures, in compliance with the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 with reference to on and off-site management plans,



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and equipment's including Vapor Recovery System (VRS) installed/ provided in the retail outlet M/s MahenderaJi Motors Petrol Pump and to take appropriate remedial action if any required on the basis thereof within one month from the date of receipt of a copy of this order and send a copy of his report within one month thereafter by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions.....”.

3. That, Miscellaneous application has been filed by the applicant with regard to non compliance of direction given by Hon'ble Tribunal vide judgment dated 27.02.2023.

4. That, matter was taken on 27.11.2024 for hearing and Hon'ble Tribunal directed as following:-

“.....4. However, we allow one more opportunity to District Magistrate, Hapur and grant him three weeks' further time to submit report as directed in para 10 and 11 of the judgment dated 27.02.2023 passed in O.A. 112/2023 failing which District Magistrate, Hapur shall remain present before Tribunal on the next date.

5.List on 24.12.2024.....”

5. It is submitted that in compliance of above order of Hon'ble Tribunal District Magistrate Hapur vide order dated 08.01.2025 (The copy of said letter is attached herewith as **Annexure-I**),Constituted Joint committee of following members.

- i. Sub Divisional Magistrate, Hapur.
- ii. District Supply Officer, Hapur.
- iii. Deputy Director Of Factory, Hapur.
- iv. Basic Education Officer, Hapur.
- v. Chief Fire Officer, Hapur.



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- vi. Executive Engineer, Electricity Distribution Division, Hapur.
 - vii. Executive Engineer, Electrical Safety, Hapur.
 - viii. Assistant Environmental Engineer, UPPCB, Ghaziabad.
6. In compliance of above order Joint committee conducted inspection of M/s Mahenderji Motor petrol pump in question on 09.01.2025 in presence of Shri Ishan Sharma as representative of petrol pump. Observations of Joint committee is as given below:-
- a. The retail outlet M/s Mahenderji Motor petrol pump (Indian Oil Corporation Ltd) is situated at Babugarh, NH-24, District Hapur.
 - b. The retail outlet has setup 02 numbers underground mild steel tanks for storage of Motor Spirit (MS) and 02 numbers underground mild steel tanks for storage of High Speed Diesel (HSD) having capacity of 20kl each. Underground tanks have equipped its ancillary components such as pipes, flexible connectors, pumps, fittings etc.
 - c. The retail outlet has installed 03 dispensing unit equipped with 08 number nozzles. All dispensers units have auto cutoff nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
 - d. Retail outlet has installed vapor recovery system (VRS) for proper recovery of vapors. Photograph taken of VRS given below:-



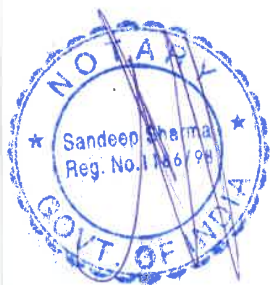
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- e. Retail outlet has installed 04 nos fire extinguishers and 06 nos sand buckets for safety measure. Photograph of the same is given below:-



- f. It is submitted that Ministry Of Environment & Forests, New Delhi has notified The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989:-

- According to THE MANUFACTURE, STORAGE AND IMPORT OF HAZARDOUS CHEMICAL RULES, 1989 rule no 2 (ja) "major accident hazards (MAH) installations" means - isolated storage and industrial activity at a site handling (including transport through carrier or pipeline) of hazardous chemicals equal to or, in excess of the threshold quantities specified in, Column 3 of schedule 2 and 3 respectively.
- Because petrol pump falls under category of industrial installation we are looking to schedule 3 to meet rule no 2(ja) definition.
- Since petrol and diesel are flammable in nature and remain liquid at room temperature we will look in part 2 column 3 of schedule 3 for threshold limit of petrol and diesel for satisfying rule no 2 (ja) definition.



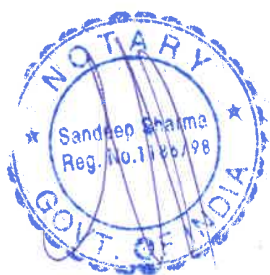
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- Accordingly for different classification of flammable liquids we will refer to schedule 1, because flash point of petrol is -43 degree Celsius and boiling point is more than 35 degree Celsius therefore it will be classified as very highly flammable liquid. Flash point of Diesel is more than 52 degree Celsius therefore it will be classified as highly flammable liquids.
- In column 3 of schedule 3 part 2, threshold limit for very highly flammable liquid i.e. petrol is 1500 ton and threshold limit for highly flammable liquid i.e. diesel is 2500 ton. Threshold quantity of MS and HSD of retail outlet is 40 KL each, which is much less than of defined quantity in Schedule 3 of rules 1989. Hence the said retail outlet doesn't qualify as major accident hazards (MAH) installation according to THE MANUFACTURE, STORAGE AND IMPORT OF HAZARDOUS CHEMICAL RULES, 1989.
- During visit the retail outlet has provided Surveillance audit report dated 16.01.2024 conducted by Dhruva Redefine Fuel Retailing, which is enclosed as **Annexure-II**.

g. During visit representative of retail outlet has provided a copy of letter dated 05.03.2003 issued by Office of Joint Chief Explosive Controller Madhyanchal, Agra, which is annexed as **Annexure-III**. According to said letter the license was issued valid up to 31.12.2004 for storage of petroleum class A and petroleum class B of 20 kl each. During visit representative of retail outlet informed to be applied for renewal of license on dated 22.12.2020.



7. Joint committee also observed that a SCM Public School is situated adjacent to retail outlet of Petrol Pump towards East direction and the height of boundary wall is about 08 feet high, which needs to increase. Further on the day of inspection the said school was found remain closed due to own reason.

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8. Considering the above facts, Joint committee in view of following recommendations:-

- I. The competent person incharge of the installation must ensure that safety equipment, interlock system and alarms must be functional at all time.
- II. The retail out of Petrol Pump should increase the height of boundary wall at least 12 feet high on the sides facing school.
- III. Retail outlet must obtain necessary permission/licenses from competent authority for storage of Petroleum Class-A and Petroleum Class-B of 40 KL respectively and ensure the guidelines of Petroleum and Explosive Safety Organization (PESO).

Therefore the above compliance report is submitted before this tribunal for kind consideration and further necessary action as the tribunal.

Sl. No.	Name of Officials and Department	Signature
1.	Ankit Verma, Sub Divisional Magistrate, Hapur.	
2.	Dr. Seema, District Supply Officer, Hapur.	
3.	Kripanshu Gupta, Additional Director of Factories, Ghaziabad.	
4.	Yogesh Kumar Gupta, Additional block Education officer, Hapur.	
5.	Manu Sharma, Chief Fire Officer, Hapur.	
6.	R.P.Verma, Executive Engineer, Paschimanchal Vidyut Vitran Nigam Ltd. Vidyut vitran khand- Hapur	
7.	Bhagirathi, Assistant Director, Electrical Safety U. P. Govt. Hapur.	
8.	Vipul Kumar, Assistant Environmental Engineer, UPPCB, Ghaziabad.	



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कार्यालय

जिलाधिकारी,

हापुड़।

पत्रांक 2330/एनजीटी-242/ओए-112/2025

दिनांक 09.11.25

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 112/2023 Urban Forest Forum V/s Central Pollution Control Board & Ors. में पारित आदेश दिनांक 27.02.2023 में निम्न आदेश पारित किये गये है:-

".....7. On being asked the learned Counsel for the applicant could not also answer the questions as to when the petrol pump and the School were respectively established and in the absence of the pleadings and documentary evidence as to the respondent no. 4- Mahendera Ji Motors Petrol Pump in question having been established after issuance of CPCB guidelines dated 07.01.2020 no order for stoppage of its operation or imposition of environmental compensation on the same can be passed for violation thereof.

8. It may be observed here that pursuant to service of advance copy Ms. Priya Puri and Ms. Tanvi Nigam, Advocates have appeared for respondent no.6-IOC and have filed copy of email dated 30.01.2023 sent by Mr. Yatin Bhushan, Manager (Law)/UPSO-II to her alongwith trail email sent by Mr. Pankaj Bhatia, CM (RS), IOCL, Noida DO. In the above said email it has been mentioned that the retail outlet- M/s Mahendera Ji Motors was established/commissioned on 31.07.2004 and that as per feedback the referred SCM Public School was established during 2007. Since, the retail outlet M/s Mahendera Ji Motors Petrol Pump was established/commissioned on 31.07.2004 and SCM Public School was established during 2007, CPCB Guidelines dated 07.01.2020 is not applicable to the retail outlet.

10. However, in view of location of the petrol pump and the school adjacent to each other, the District Magistrate, Hapur is directed to arrange to get an audit conducted regarding the safety measures, in compliance with the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 with reference to on and off-site management plans, and equipment's including Vapor Recovery System (VRS) installed/ provided in the retail outlet M/s Mahendera Ji Motors Petrol Pump and to take appropriate remedial action if any required on the basis thereof within one month from the date of receipt of a copy of this order and send a copy of his report within one month thereafter by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions....."

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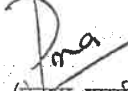
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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 112/2023 Urban Forest Forum V/s Central Pollution Control Board & Ors. में पारित आदेशों के अनुपालन में निम्न समिति का गठन किया जाता है:-


1	उपजिलाधिकारी-सदर, हापुड़।	अध्यक्ष
2	जिला पूर्ति अधिकारी, हापुड़।	सदस्य
3	उप-निदेशक, कारखाना, हापुड़।	सदस्य
4	बैसिक शिक्षा अधिकारी, हापुड़।	सदस्य
5	मुख्य अग्नि शमन अधिकारी, अग्नि विभाग, हापुड़।	सदस्य
6	अधिकासी अधिकारी, विद्युत वितरण खण्ड, हापुड़।	सदस्य
7	अधिकासी अधिकारी, विद्युत सुरक्षा विभाग, हापुड़।	सदस्य
8	सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।	सदस्य

अतः समिति को निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के अनुपालन में कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराना सुनिश्चित करे, जिससे कि संदर्भित प्रकरण पर ससमय अनुपालन आख्या मा0 अधिकरण के समक्ष दाखिल की जा सके। प्रकरण में सुनवाई की तिथि दिनांक 15.01.2025 नियत है।
संलग्नक:उपरोक्तानुसार।


(प्रेतिका शर्मा)
जिलाधिकारी
हापुड़।

प्रतिलिपि: निम्नलिखित को कार्यवाही हेतु प्रेषित।

- 1 उपजिलाधिकारी-सदर, हापुड़।
- 2 जिला पूर्ति अधिकारी, हापुड़।
- 3 उप-निदेशक, कारखाना, हापुड़।
- 4 बैसिक शिक्षा अधिकारी, हापुड़।
- 5 मुख्य अग्नि शमन अधिकारी, अग्नि विभाग, हापुड़।
- 6 अधिकासी अधिकारी, विद्युत वितरण खण्ड, हापुड़।
- 7 अधिकासी अधिकारी, विद्युत सुरक्षा विभाग, हापुड़।
- 8 सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।


जिलाधिकारी
हापुड़।

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**IndianOil**

Mahendra Ji Motors (186595)
Highway Standard, Phase V

ADDRESS: Babugarh, Nh-58 Babugarh .
Panchsheel Ngr
Hapur
NOIDA DO
Babugarh panchsheel ngr - 245101

**SURVEILLANCE AUDIT
REPORT**
Q1, 2024-2025

RO Dealer's Info:
Tel. No.: 9837022289
Email: ishan2425@gmail.com

Field Officer's Name: Naman
Jain
Tel. No.: 919458967793



Audit Date: 16-Jun-2024 11:
58:36 AM
Name of Auditor: Hargovind
Singh

AUDIT SUMMARY

	AUTOMATION	BRANDED FUEL	FIT	QandQ	SAFETY	SEVA
16-Jun-2024 11:58:36 AM	100.0	100.0	97.0	100.0	100.0	100.0
04-Dec-2023 04:06:44 PM	100.0	100.0	97.0	100.0	100.0	100.0

Non-Compliances**FIT**

Sr No	Parameter	Score	Non Compliance
1	Solarisation	0/3	<ul style="list-style-type: none"> - Solarisation not available. - Solarisation not functional. - No DUs backed up in solarisation. - Sales Building not covered in solarisation. - Yard Lighting not covered in solarisation. - Battery Bank for Solarisation not available .

SEVA

Sr No	Parameter	Score	Non Compliance
1	Presentable CAs (In Complete Uniform with caps , Shirts tucked in, Shoes Polished, Hair groomed, shaved properly)	1.75/2	- No CA with Orange caps.

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No Non-Compliances found for Automation

No Non-Compliances found for Safety

No Non-Compliances found for O and Q

No Non-Compliances found for Branded Fuel

Observation details

FIT INDEX

Sr No	Parameter	Status
Tank[3/3]		
1.	Number of Tanks?	4
2.	Number of Tanks in Earth Pit ?	0
3.	Number of Tanks with camlock couplings?	4
4.	Number of RCC Tanks with Manhole Chamber Covered?	4
5.	Number of RCC Tanks with Levelled Manhole Cover?	4
Dispensing Unit (DU)[3/3]		
1.	Number of functional DUs (All Nozzle working)?	3
2.	Number of DUs?	3
3.	Number of Electronic DU?	3
4.	Number of DUs Printers?	6
5.	Number of DUs Printers working?	6
6.	Number of DUs painted properly and unfaded sticker as per IOC Standard?	3
Pump island[3/3]		
1.	Number of Pump Islands?	2
2.	Number of Pump Islands with Tiles?	2
3.	Number of islands on which tiles are damaged?	0
Canopy[3/3]		
1.	Canopy available?	Yes
2.	False Ceiling available?	Yes
3.	ACM Canopy Fascia available?	Yes
4.	ACM Canopy Fascia faded?	No
5.	Indian Oil lettering damaged on ACM fascia?	No
6.	Fascia with MS sheet properly painted?	No
7.	Indian Oil Lettering on Fascia with MS sheet is available?	No
8.	Spreader available?	No
9.	Spreader damaged?	No
10.	Column cladding available?	Yes
11.	Column cladding damaged?	No

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- | | |
|------------------------------------------------------------------------------------------------|----|
| 12. Canopy covering entire RO (End-to-end coverage and no Yardlights can be placed) (Yes /No)? | No |
| 13. Number of Lights Under Canopy ? | 21 |
| 14. Number of working lights under Canopy? | 21 |
| 15. Number of LED Lights under Canopy ? | 21 |
| 16. Number of LED lights working under Canopy? | 21 |
| 17. False Ceiling damaged? | No |
| 18. False Ceiling has loose wires? | No |

Driveway and Approaches[3/3]

- | | |
|-----------------------------------------------|-----|
| 1. Paved Driveway available? | Yes |
| 2. RCC Driveway available? | No |
| 3. Asphalted Driveway available? | No |
| 4. Driveway has potholes or undulations? | No |
| 5. Paved Entry/exit approaches available? | Yes |
| 6. RCC Entry/exit approaches available? | No |
| 7. Asphalted Entry/exit approaches available? | No |
| 8. Approaches has undulations or potholes? | No |

Sales Building[3/3]

- | | |
|-----------------------------------------------------------------------------------------|-----|
| 1. Sales Building or Porta cabin available? | Yes |
| 2. All the lights in the sales building functional? | Yes |
| 3. Sales Building or Porta cabin is either painted as per IOC Standard or ACM provided? | Yes |

Toilets - Gents[3/3]

- | | |
|----------------------------------------------------------------|-----|
| 1. Gents Toilet available? | Yes |
| 2. Latch available and operative? | Yes |
| 3. Running water in tap and flush available? | Yes |
| 4. Customer information board (Swachhta@PetrolPump) available? | Yes |
| 5. Light fitting in toilet operative? | Yes |

Toilets- Ladies[3/3]

- | | |
|----------------------------------------------------------------|-----|
| 1. Ladies Toilet available? | Yes |
| 2. Customer information board (Swachhta@PetrolPump) available? | Yes |
| 3. Latch available and operative? | Yes |
| 4. Running water in tap and flush available? | Yes |
| 5. Light fitting in toilet operative? | Yes |

Boundary Wall[3/3]

- | | |
|-------------------------------------------------------------------------------------------------------|-----|
| 1. Boundary wall or Chain Link Fencing available in all 3 sides (2 sides in case of corner RO sites)? | Yes |
| 2. Boundary wall or Chain Link Fencing Painted as per IOC standard and paint is not faded? | Yes |
| 3. Boundary wall or Chain Link Fencing Broken/Damaged? | No |

Main Signage[3/3]

- | | |
|--------------------------------------------------------------------|-----|
| 1. Monolith Available? | Yes |
| 2. Unipole Available? | No |
| 3. KSK signage Available? | No |
| 4. Monolith / Unipole/ KSK Signage damaged? | No |
| 5. Stickers faded/Peeled? | No |
| 6. IOC Logo Back Light Functional (Relevant to Monolith/ Unipole)? | Yes |
| 7. Granite Base damaged? | No |

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Highmast Signage[3/3]

- | | |
|-------------------------------------|-----|
| 1. High Mast Signage available ? | Yes |
| 2. High Mast Signage damaged? | No |
| 3. High Mast Signage Sticker faded? | No |

Hoarding[3/3]

- | | |
|-------------------------------------------------|-----|
| 1. Hoarding (s) available? | Yes |
| 2. Hoarding frame and structure is damaged? | No |
| 3. All light fittings for the hoarding working? | Yes |
| 4. Hoarding flex/paint is faded? | No |
| 5. Hoarding frame and structure is rusted? | No |

Product/Facility / Directional signage (Entry, Exit, Air, Toilet, Dhaba etc.)[3/3]

- | | |
|-------------------------------------------------------------------------------------------------|---|
| 1. Number of facilities signages (air/water/toilet - paint/sticker/backlit signage) available ? | 5 |
| 2. Number of facilities signages damaged (backlit signage) or faded (stickers/paint)? | 0 |
| 3. Number of facilities signages Placed at proper location ? | 5 |
| 4. Number of product signages (spreaders) available ? | 0 |
| 5. Number of products signages (spreaders) damaged or faded or without backlit? | 0 |
| 6. Number of products signages placed at proper location? | 0 |
| 7. Number of Directional signages available? | 2 |
| 8. Number of Directional signages damaged or faded stickers or not lit? | 0 |
| 9. Number of Directional signages Placed at proper location? | 2 |

Illumination[3/3]

- | | |
|--------------------------------------------------------------------------------|-----|
| 1. Total Number of Yard Lights (excluding Entry/Exit Approaches)? | 4 |
| 2. Number of Yard Lights working (excluding Entry/Exit Approaches)? | 4 |
| 3. Number of Lights in Entry/Exit approaches (at the boundary of RO premises)? | 6 |
| 4. Number of Lights in Entry/Exit approaches Working? | 6 |
| 5. Indian Oil Lettering (on Canopy Fascia) Back light Functional? | Yes |

Air Facility[3/3]

- | | |
|---------------------------------------------------------------------------------|-----|
| 1. Air compressor available? | Yes |
| 2. Air compressor Functional ? | Yes |
| 3. Manual Air Gauge available? | Yes |
| 4. Number of Digital Air Gauge available? | 1 |
| 5. Number of Digital Air Gauge functional? | 1 |
| 6. Number of Digital Air Gauge where well maintained Pressure Chart Displayed ? | 1 |
| 7. Number of Digital Air Gauge where Canopy Provided? | 1 |
| 8. Manual Air Gauge functional ? | Yes |

Purified Drinking Water[3/3]

- | | |
|----------------------------------------------------------|-----|
| 1. Water Purifier (or mineral water cans) available ? | Yes |
| 2. Water purifier (or purified water dispenser) working? | Yes |
| 3. Water Cooler (cold water facility option) available? | Yes |
| 4. Water cooler functional (i.e. cold water available)? | Yes |

Electrical Panel[3/3]

- | | |
|--------------------------------------------------------------------------|-----|
| 1. Standard Electrical Panel available? | Yes |
| 2. Cable properly dressed? | Yes |
| 3. Emergency Shut down(ESD) Push button available near panel/panel room? | Yes |
| 4. Loose wiring available? | No |



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5. Minimum 1 Number 4.5 kg CO2 fire extinguisher available in Panel room / near Electrical Panel? Yes
6. Insulation Mat available? Yes
7. Insulation mat damaged? No
8. Electrical panel is properly earthed? Yes
9. Electrical room / panel area is clean and free from inflammable material? Yes
10. Emergency Shut down(ESD) Push button functional (inform the manager and press the button to check)? Yes

POS Machine[3/3]

1. Number of Card Terminal available? 5
2. Number of Card Terminal functional? 5
3. Number of Card Terminal available at fore court? 5

Loyalty POS[3/3]

1. Number of Loyalty POS available? 2
2. Number of Loyalty POS available in Forecourt? 2
3. Number of Loyalty POS functional? 2

Parking Facility[3/3]

1. CCTV Camera covering Parking Area available? Yes
2. Secure Parking Facility available with area for 10 or more trucks (Demarcation by Paint, chain etc)? Yes
3. CCTV Camera covering Parking Area Functional? Yes

Inverter[3/3]

1. Inverter (or Solarisation with battery bank) available? No
2. Inverter functional? No
3. Inverter connected to all DUs (shift to backup and check)? No

DG Set[3/3]

1. Daily Power outage (Number of Hrs)? 2
2. Standard DG Set with acoustic enclosure available? Yes
3. DG is in working condition? Yes
4. DG is able to take full load of RO including DU load (shift to backup and check)? Yes

Solarisation[0/3]

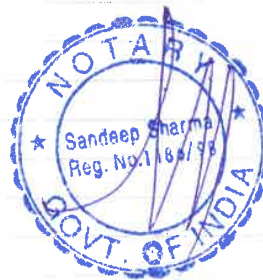
1. Solarisation available? No
2. Solarisation Functional? No
3. Capacity of Solarisation (in kWh)? 0
4. Number of DUs backed up in solarisation? 0
5. Sales Building covered in solarisation? No
6. Yard Lighting covered in solarisation? No
7. Battery Bank for Solarisation available? No

CCTV[3/3]

1. Number of CCTV Camera Available? 15
2. Number of CCTV Camera functional? 15
3. Number of Days for which historical footage available? 18

First aid Kit[3/3]

1. First aid Kit Available? Yes
2. First aid KIT stocked (e.g: Dettol, Bandgae, scissor etc) with items within expiry date? Yes

Telephone[3/3]**ATTESTED**

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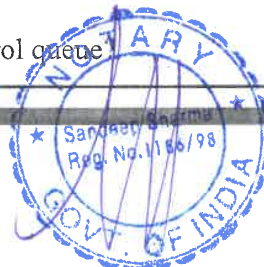
1. Telephone Facility Available (landline or Mobile)?	Yes
2. Telephone Functioning?	Yes
Dustbin[3/3]	
1. Stainless Steel Dustbins available at all islands?	Yes
2. Dustbins available for wet and Dry waste separately at convenient location within RO premises?	Yes
Lube Display[3/3]	
1. Lube display available?	Yes
2. Lube display available at forecourt?	Yes
3. Lube Display Rack is clean?	Yes
4. Lube Display Rack is rusted?	No
5. Lube Display Rack well stocked (5+ items on display)?	Yes
Tyre/Vehicle Repair[3/3]	
1. Tyre /Vehicle Repair facility/Puncture shop available?	Yes
2. Basic Harware Facilities (e.g. Tyre Repair, Jack, Spanner, Spare tyres etc) for Tyre Vehicle Repair are available?	Yes

Seva Index

Sr Parameter No	Status
Marshalling	
Marshal[3.0]	
1. Dedicated marshall found available during audit?	Yes
2. Dedicated marshall found available during audit in full uniform with Red Apron?	Yes
3. Dedicated marshall found available in CCTV footage during same time of Previous day and Previous week - same day?	Yes
4. Dedicated marshall found available in CCTV footage during 6-6.30 pm (Previous day, Previous week - same day)?	Yes
5. Dedicated marshall found available in CCTV footage during same time of Previous day and Previous week - same day - In Full Uniform with Red Apron?	Yes
6. Dedicated marshall found available in CCTV footage during 6-6.30 pm (Previous day, Previous week - same day)- In Full Uniform with Red Apron?	Yes
Entry/Exit signboards[2.0]	
1. Entry Signboard available?	Yes
2. Exit Signboard available?	Yes
3. Entry Signboard clearly visible?	Yes
4. Exit Signboard clearly visible?	Yes
No obstructions in Flow[3.0]	
1. Vehicles parked only in designated parking area?	Yes
2. Parked Vehicles (Inside/Outside of designated parking area) obstructing flow of the vehicles?	No
Q-Controllers (Barricades) [2.0]	
1. Q-Controllers(Barricades) available?	Yes
2. Q-Controllers(Barricades) being used to control queue	Yes

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Prompt Service**Quick Payment[4.0])**

- | | |
|----------------------------------------------------------------|---|
| 1. Number of CAs holding cash change? | 3 |
| 2. No. of Credit/Debit card machines available at pump island? | 5 |

CA available at DU[2.0])

- | | |
|---------------------------------------------------------------------------------------------------------------------------|---|
| 1. Number of DUs? | 3 |
| 2. Number of DUs found manned by CAs (Observed during audit)? | 3 |
| 3. Number of DUs found manned by CAs during same time of Previous day and Previous week - same day (As per CCTV footage)? | 3 |
| 4. Number of DUs found manned by CAs during 6-6.30 pm (Previous day, Previous week - same day)-As per CCTV footage? | 3 |

Optimised Queuing[4.0])

- | | |
|-------------------------------------------------------------------------------------------------------------------------------------------|-----|
| 1. CA/Marshal intervene to direct customers to vacant DU (observed during audit)? | Yes |
| 2. CA/Marshal intervene to direct customers to vacant DU on same time of Previous day and Previous week - same day (as per CCTV footage)? | Yes |
| 3. CA/Marshal intervene to direct customers to vacant DU between 6-6.30 pm (Previous day, Previous week - same day) -as per CCTV footage? | Yes |

Polite and Personal Care**Presentable CAs (In Complete Uniform with caps , Shirts tucked in, Shoes Polished, Hair groomed, shaved properly) [1.75])**

- | | |
|-------------------------------------------------|---|
| 1. Number of CAs in clean and complete uniform? | 4 |
| 2. Number of CAs with ID cards? | 4 |
| 3. Number of CAs with star badges? | 4 |
| 4. Number of CAs with Orange caps? | 0 |

Thanking post fueling[4.0])

- | | |
|----------------------------------------------------------------------------------|---|
| 1. Number of CAs found thanking customers post fuelling (observed during audit)? | 3 |
|----------------------------------------------------------------------------------|---|

Greeting Incoming Customer[4.0])

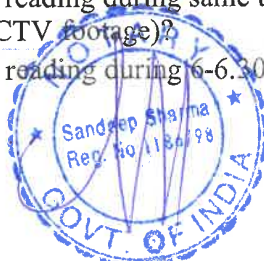
- | | |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 1. Number of CAs found greeting customers (Folded Hand/Informal Gesture) (observed during audit)? | 3 |
| 2. Number of CAs found greeting customers (Folded Hand/Informal Gesture) during same time of Previous day and Previous week - same day (As per CCTV Footage)? | 3 |
| 3. Number of CAs found greeting customers (Folded Hand/Informal Gesture) during 6-6.30 pm (Previous day, Previous week - same day)- As per CCTV Footage? | 3 |

QandQ Certainty**Showing 0 before fueling[2.0])**

- | | |
|--------------------------------------------------------------------------------------------------------------------------|---|
| 1. Number of CAs found showing ZERO (observed during audit)? | 3 |
| 2. Number of CAs found showing ZERO during same time of previous day and previous week - same day (As per CCTV Footage)? | 3 |
| 3. Number of CAs found showing ZERO during 6-6.30 pm (Previous day, Previous week - same day)- As per CCTV Footage? | 3 |

Showing final reading after fueling[2.0])

- | | |
|-----------------------------------------------------------------------------------------------------------------------------------|---|
| 1. Number of CAs found showing final reading (observed during audit)? | 3 |
| 2. Number of CAs found showing final reading during same time of previous day and previous week - same day (As per CCTV Footage)? | 3 |
| 3. Number of CAs found showing final reading during 6-6.30 pm (Previous day, Previous week - same day)- As per CCTV Footage? | 3 |



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week - same day)-As per CCTV Footage?

Printed Bill[4.0])

- | | |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 1. Number of DUs where printed bill facility available? | 3 |
| 2. Number of DUs where printed bill/e-Receipt given to all customers (Observed during audit)? | 3 |
| 3. Number of DUs where printed bill/e-Receipt given to all customers during same time of Previous day and Previous week - same day (As per CCTV Footage)? | 3 |
| 4. Number of DUs where printed bill/e-Receipt given to all customers during 6-6.15 pm (Previous day, Previous week - same day)- As per CCTV Footage? | 3 |

Customer Trust Building[2.0])

- | | |
|------------------------------------------------------|-----|
| 1. Card swiped in front of customer? | Yes |
| 2. Hands free fuelling is being practised at the RO? | Yes |

Fuelling Facility

Clean DU and Island[2.0])

- | | |
|-------------------------------|-----|
| 1. All DUs dust free? | Yes |
| 2. All Islands dust free? | Yes |
| 3. Oil Spill marks on island? | No |
| 4. Oil spill marks on DU? | No |

Other facilities e.g. Water Purifier, Water Cooler[4.0])

- | | |
|--------------------------|-----|
| 1. Water Purifier Clean? | Yes |
| 2. Water Cooler Clean? | Yes |

Clean Toilets[4.0])

- | | |
|---------------------------------|-----|
| 1. Toilets clean? | Yes |
| 2. Toilets open for use? | Yes |
| 3. Cleaning records up to date? | Yes |

Clear and visible RVI (Monolith/Signage, High Mast Signage, Canopy, Facia, Spreader, Facility Signage etc.)[3.0])

- | | |
|------------------------------------------|-----|
| 1. RVI /hoarding obstructed by vehicles? | No |
| 2. All RVI elements clean? | Yes |

Clean Driveway[3.0])

- | | |
|-------------------------------------------------------|-----|
| 1. Driveway free from littering, unwanted material? | Yes |
| 2. Stainless Steel Dustbins available at all islands? | Yes |

Clean Sales Building[2.0])

- | | |
|------------------------------------------|-----|
| 1. Interior of Sales building clean? | Yes |
| 2. Interior of Sales building organised? | Yes |
| 3. Exterior of Sales building clean? | Yes |
| 4. Exterior of Sales building organised? | Yes |

Greenery[2.0])

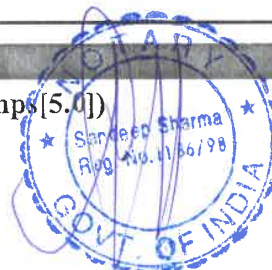
- | | |
|---------------------------------------------------|-----|
| 1. Greenery available in buffer? | Yes |
| 2. Greenery in buffer well maintained? | Yes |
| 3. Greenery available along boundary walls? | Yes |
| 4. Greenery along boundary walls well maintained? | Yes |

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Functioning Technical Facilities

Dispensing Pumps[5.0])



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1. Number of functional DUs (All Nozzle working)?	3
Illumination[5.0]	
1. Number of Light Fittings?	32
2. Number of Light Fittings working?	32
Air Facility[5.0]	
1. Air Compressor and DAG Functional?	Yes
2. Air facility manned?	Yes
CCTV[5.0]	
1. Number of CCTV Camera Available?	15
2. Number of CCTV Camera functional ?	15
3. CCTV footage available for last 15 days?	Yes
Credit/Debit Card/Loyalty Machine[5.0]	
1. Number of Card Terminal available?	5
2. Number of Card Terminal functional?	5
3. Number of Loyalty POS Available?	2
4. Number of Loyalty POS functional?	2

Automation

Automation[5.0]	
1. All DUs and Tanks integrated?	Yes
2. Data pushed every day?	Yes

Role Charter

SOP Posters[2.5]	
1. SOP displayed in CA change room or inside Sales Building?	Yes
Wall of Fame[2.5]	
1. Wall of Fame available?	Yes
2. Wall of Fame updated (last quarter results updated)?	Yes
Role Charter[5.0]	
1. CAs assigned roles?	Yes
2. CAs following roles properly?	Yes

Automation Index

Score : 100%

Sr Parameter
No

1. Is the Automation System working at RO (Please check FCC and BOS PC)?	Yes
2. Number of DUs?	3
3. Number of DUs working in Automation?	3
4. Number of Tanks?	4
5. Number of Tanks shown online in Console?	4
6. Number of Tanks shown online in BOS?	4

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7. Number of Automation Printers available?	6
8. Number of Automation Printers working?	6
9. Is the Product mapping in Automation System for each DU correct with respect to physical?	Yes
10. Is the Product mapping in Automation System for each Tank Correct with respect to physical?	Yes
11. Are the physical dips matching with Dips displayed by console and BOS?	Yes
12. Are all UPS for Automation System online?	Yes
13. Loose wiring Found in FCC?	No
14. Please comment on the kind of connectivity available at RO - Broadband / 4G/3G /VSAT - Available and Stable - Yes, Not stable or Not Available - No?	Yes
15. Housekeeping Standards followed by dealer in Automation Area - Good (Yes) or Bad (No)?	Yes

Safety Index

Score : 100%

**Sr Parameter
No**

**Input
Value**

1. Is Copy of CCOE license and approved drawing available and valid.?	Yes
2. Are the Tanks located in RO as per the PESO approved layout?	Yes
3. Are the DUs located in RO as per the PESO approved layout?	Yes
4. Is the Sales Building located in RO as per the PESO approved layout?	Yes
5. Are the Vent Pipes located in RO as per the PESO approved layout?	Yes
6. Are all the facilities available at RO in PESO approved layout?	Yes
7. Are Earthing pits properly numbered and Resistance values displayed.?	Yes
8. All electrical fittings near pump island are flameproof?	Yes
9. Are all spare cable entry holes in all electrical panels blocked?	Yes
10. Are Electrical insulation mat provided in front of the electric panels?	Yes
11. Are ELCBs of 30 mA rating provided for human safety?	Yes
12. Is Earthing box including Earthing Strip with Crocodile Clip , Aluminium Bucket for Tank Lorry Unloading available near TT Decantation area for bonding?	Yes
13. Is Electrical Line diagram available at RO?	Yes
14. Is Earthing line diagram available at RO?	Yes
15. Is Proper wiring, route marking, termination, tagging/identification of wires/ Cables done?	Yes
16. Is vent pipe properly maintained alongwith mesh/Colour coding?	Yes
17. Are Silica gel traps removed from all vent pipes?	Yes
18. Is TT Decantation Check List filled up before Decantation by driver / authorized RO staff and records maintained?	Yes
19. Is decantation manifold positioned to aid parking of TT in Drive out position?	Yes
20. Are Safety Almirahs available for storing MS/HSD sample boxes?	Yes
21. Are Mock fire drills conducted and records maintained?	Yes
22. DCP Type Fire Extinguishers are provided near Dispensing Units?	Yes
23. Sand buckets with Dry Sand available at RO premises?	Yes

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Q n Q Index

Sr No	Parameter	Status
Physical Checks[45/45]		
1.	Variation in density found is within permissible limit (+/- 3.0) for all tanks (MS/XP/HSD /XM)?	Yes
2.	Number of DUs delivery checked?	3
3.	Number of DUs where delivery found OK/ Variation found within permissible limit?	3
4.	Number of DUs where delivery found short?	0
Maintenance of records and Mandatory displays[15/15]		
1.	DSR available?	Yes
2.	DSR maintained daily (latest by 10AM)?	Yes
3.	No overwriting / use of white ink on DSR?	Yes
4.	Record of Daily testing of all working nozzles maintained in DSR?	Yes
5.	Density register available?	Yes
6.	Morning density filled in Density register for all tanks latest by 10 AM daily?	Yes
7.	After decantation density for last load filled in Density register?	Yes
8.	No overwriting/ use of white ink on density register?	Yes
9.	Last Inspection report of sales officer available?	Yes
10.	Inspection report of other agencies e.g. Mobile Lab /Anti Adulteration Cell/ Civil Supplies etc. available?	Yes
11.	Authorised Retail Selling Price displayed?	Yes
12.	Morning Density displayed(latest by 10AM)?	Yes
13.	Opening stock for the day displayed latest by 10 AM?	Yes
14.	Complaint / suggestion book available?	Yes
15.	Display of Customer rights/Field Officer Details board?	Yes
16.	RO found closed during Inspection?	No
17.	Dealer did not allow conduction of audit?	No
Weights and Measure and other certificates[15/15]		
1.	Valid WandM calibration certificate available for all dispensing units ?	Yes
2.	Valid WandM calibration certificate available for 5 litre measure?	Yes
3.	Calibrated thermometer available with valid certificate?	Yes
4.	Calibrated Hydrometer available with valid certificate for both MS/HSD?	Yes
Weights and Measure seals[15/15]		
1.	WandM seals on all DUs found intact and identification is same as per the WandM certificate?	Yes
2.	WandM seal on 5 litre measure available and identification is same as per the WandM certificate?	Yes
Availability of QandQ equipments[10/10]		
1.	Calibrated thermometer found available and intact?	Yes
2.	Calibrated Hydrometer found available and intact for MS/HSD?	Yes
3.	5 litre measure available (without dents/damaged/ leaking)?	Yes
4.	Standard Glass Jar for Measuring Density available?	Yes
5.	Density conversion chart/table available (ASTM)?	Yes
6.	Whatman Filter Paper available at the RO?	Yes

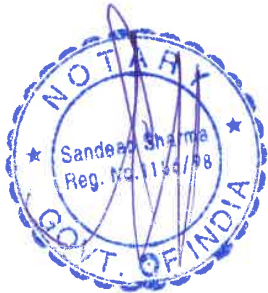
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■ **Branded Fuel Index**

Sr No	Parameter	Status
	DU -Branding[10/10]	
1.	Number of DUs selling Branded Fuel?	1
2.	Number of DUs having XTRAPREMIUM branding on it?	1
	Branded Fuel incetive for CAs [10/10]	
1.	Number of CAs selected for Branded Fuel?	1
2.	Number of CAs aware about the Incentive scheme for him for Branded Fuel?	1
	Branded Fuel promotion by CA [10/10]	
1.	CAs are promoting Branded Fuel ?	Yes
	Branded Fuel Promotional Activity[10/10]	
1.	Freebies are being offered to Customers for Branded fuel?	Yes
2.	Promotional offers are being displayed prominently (Near DU/Forecourt) in RO (e.g: Display through standees, Flex Board etc)?	Yes



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भारत सरकार
विस्फोटक विभाग

126/50

(31)

कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
मध्यांचल, आगरा

तार-विस्फोटक
फोन-330102/330064
फैक्स-0562-330064

D/194, पुरानी गण्डी
राजगंज, आगरा-282001

पत्रांक :सू.पी.:7.043.....

दिनांक : 05.03.2003

सेवा में,

मै. आ.ई.बी.पी.कम्पनी लिमिटेड
ई-8, द्वितीय तल, सेक्टर - 1

नोएडा - 201301, उत्तर प्रदेश

विषय : ...बाबूगढ़... जिला ...गाजियाबाद... में स्थित पेट्रोलियम वर्ग
क/ख/ग/सर्विस स्टेशन/भंडारण शेड/अधिष्ठापन की अनुज्ञप्ति संशोधित/जारी करने
बाबत अनुज्ञप्ति संख्या ...सू.पी.-7043...

महोदय,

आपके पत्रांक ...न्यू आरओ/बाबूगढ़... दिनांक 04.03.2003 के सन्दर्भ में विषयक अनुज्ञप्ति
निम्नलिखित प्रकार एवं मात्रा के पेट्रोलियम के भंडारण के लिए पेट्रोलियम नियम 1978 के प्रारूप...14...
अनुज्ञप्ति संख्या सू.पी.:7.043... दिनांक 05.03.2003... जो दिनांक 31.12.2004... तक वैध है,
परिशोधित आरेखण संख्या सू.पी.:7.043... दिनांक 05.03.03... के अनुसार संशोधित/जारी
करके अग्रेषित की जाती है।

पेट्रोलियम वर्ग "क"	20 कि०ली०
पेट्रोलियम वर्ग "ख"	20 कि०ली०
पेट्रोलियम वर्ग "ग"	---

अनुज्ञप्ति के आगामी नवीनीकरण के लिए पेट्रोलियम नियम 1978 के नियम 149 में दी गयी विधि
का पालन करते हुए पूर्ण अभिलेख इस प्रकार प्रस्तुत करें कि वे अनुज्ञप्ति की वैधता की समाप्ति से 30
दिन पूर्व अर्थात् दिनांक 2 दिसम्बर 2004 तक इस कार्यालय में अवश्य प्राप्त हो जाए।

संलग्नक :- उपर्युक्तानुसार



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भवदीय

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Reg. No. 1136/98
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संयुक्त मुख्य विस्फोटक नियंत्रक
मध्यांचल, आगरा

प्रतिलिपि

1. श्रीमान् उप-मुख्य विस्फोटक नियंत्रकको अनुज्ञप्ति/परिशोधित
आरेखण की एक प्रति के साथ प्रेषित।
2. श्रीमान् जिला अधिकारी, गाजियाबाद.....को उनके अनापत्ति प्रमाण पत्र संख्या 234/शस्त्र लिपिक/200
दिनांक 13.02.2003 के सन्दर्भ में।

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कृते संयुक्त मुख्य विस्फोटक नियंत्रक, मध्यांचल, आगरा

ANNEXURE A/5

प्रेषक,

खण्ड शिक्षा अधिकारी
मुख्यालय, हापुड़

सेवा में,

उप जिलाधिकारी,
हापुड़

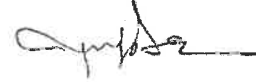
पत्रांक/निरीक्षण/ मीमो /2024-25

दिनांक 09-01-2025

विषय- SCM पब्लिक स्कूल की आख्या के सम्बन्ध में,
महोदया,

अवगत कराना है कि जिला बेसिक शिक्षा अधिकारी, हापुड़ द्वारा दिए गये मौखिक आदेशों के क्रम में अधोहस्ताक्षरी द्वारा दिनांक 09-01-2025 को SCM पब्लिक स्कूल बाबूगढ़, विकास क्षेत्र हापुड़ का स्थलीय निरीक्षण किया गया, निरीक्षण के समय पाया गया कि विद्यालय का भवन पेट्रोल पंप के पास बना हुआ है, विद्यालय के प्रबन्धक श्री वीरेंद्र अग्रवाल से मोके पर वार्ता के क्रम में श्री वीरेंद्र अग्रवाल द्वारा अवगत कराया गया कि इस भवन में मरम्मत का कार्य चलने के कारण इस सत्र (अप्रैल 2024) से इस भवन में पठन-पाठन का कार्य नहीं कराया जा रहा है।

आख्या आपकी सेवा में सादर प्रेषित।



खण्ड शिक्षा अधिकारी
मुख्यालय, हापुड़

पृ0सं0 / निरीक्षण / / 2024-25 तददिनांक।

प्रतिलिपि निम्नलिखित अधिकारियों / कर्मचारियों को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिला बेसिक शिक्षा अधिकारी, हापुड़
2. सम्बंधित खण्ड शिक्षा अधिकारी, हापुड़।

खण्ड शिक्षा अधिकारी
मुख्यालय, हापुड़



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**THE MANUFACTURE, STORAGE AND IMPORT OF
HAZARDOUS CHEMICAL RULES, 1989**

MINISTRY OF ENVIRONMENT & FORESTS

(Department of Environment, Forests and Wildlife)

NOTIFICATION

(New Delhi, the 27th November 1989)

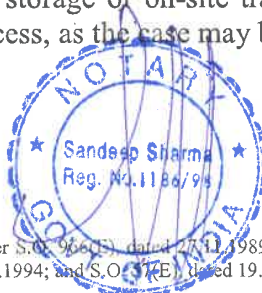
*S.O.966(E) - In exercise of the powers conferred by Section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules, namely :

1. SHORT TITLE AND COMMENCEMENT –

- (1) These rules may be called the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. DEFINITIONS - In these rules, unless the context otherwise requires, -

- (a) "Act" means the Environment (Protection) Act, 1986 (29 of 1986);
- (b) "Authority" means an authority mentioned in Column 2 of Schedule 5;
- (c) "export" with its grammatical variations and cognate expression, means taking out of India to a place outside India;
- (d) "exporter" means any person under the jurisdiction of the exporting country and includes the exporting country, who exports hazardous chemical;
- (e) "Hazardous Chemical " means -
 - (i) any chemical which satisfies any of the criteria laid down in Part I of ¹[Schedule 1 or] listed in Column 2 of Part II of this Schedule ;
 - (ii) any chemical listed in Column 2 of Schedule 2;
 - (iii) any chemical listed in Column 2 of Schedule 3;
- (f) "import" with its grammatical variations and cognate expression, means bringing into India from a place outside India;
- (g) "importer" means an occupier or any person who imports hazardous chemicals;
- (h) "industrial activity" means-
 - i. an operation or process carried out in an industrial installation referred to in Schedule 4 involving or likely to involve one or more hazardous chemicals and includes on-site storage or on-site transport which is associated with that operation or process, as the case may be; or
 - ii. isolated storage; or
 - iii. pipeline ;



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* The principal rules were published in the Gazette of India vide number S.O. 966(E) dated 27.11.1989 and subsequently amended vide: S.O.115 (E), dated 05.02.1990; GSR 584, dated 09.09.1990; S.O.2882, dated 03.10.1994; and S.O. 37(E) dated 19.01.2000.

¹ Substituted by Rule 2(i) of the Manufacture, Storage and Import of Hazardous Chemical (Amendment) Rules, 2000 notified vide S.O. 57(E), dated 19.1.2000.

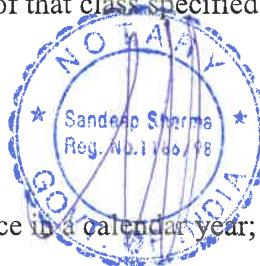
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- (i) "isolated storage" means storage of a hazardous chemical, other than storage associated with an installation on the same site specified in Schedule 4 where that storage involves atleast the quantities of that chemical set out in Schedule 2;
- ¹[(j) "major accident" means -an incident involving loss of life inside or outside the installation, or ten or more injuries inside and/or one or more injuries outside or release of toxic chemicals or explosion or fire or spillage of hazardous chemicals resulting in on-site or off-site emergencies or damage to equipment leading to stoppage of process or adverse affects to the environment ;
- (ja) "major accident hazards (MAH) installations" means - isolated storage and industrial activity at a site handling (including transport through carrier or pipeline) of hazardous chemicals equal to or, in excess of the threshold quantities specified in, Column 3 of schedule 2 and 3 respectively;]
- (k) "pipeline" means a pipe (together with any apparatus and works associated therewith) or system of pipes (together with any apparatus and work associated therewith) for the conveyance of a hazardous chemical other than a flammable gas as set out in Column 2 of Part II of Schedule 3 at a pressure of less than 8 bars absolute; the pipeline also includes inter -state pipelines;
- (l) "Schedule" means Schedule appended to these rules;
- (m) "site" means any location where hazardous chemicals are manufactured or processed, stored, handled, used, disposed of and includes the whole of an area under the control of an occupier and includes pier, jetty or similar structure whether floating or not;
- (n) "Threshold quantity" means, -
- (i) in the case of a hazardous chemical specified in Column 2 of Schedule 2, the quantity of that chemical specified in the corresponding entry in Columns 3 and 4 ;
- (ii) in the case of a hazardous chemical specified in Column 2 of Part I of Schedule 3, the quantity of that chemical specified in the corresponding entry in Columns 3 & 4 of that part;
- (iii) in the case of substances of a class specified in Column 2 of Part II of Schedule 3, the total quantity of all substances of that class specified in the corresponding entry in Columns 3 and 4 of that part.

²[3. DUTIES OF AUTHORITIES –

The concerned authority shall, -

- (a) inspect the industrial activity at least once in a calendar year;



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¹ Substituted by Rule 2(ii) of the Manufacture, Storage and Import of Hazardous Chemical (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19th January, 2000.

² Substituted by Rule 2 of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

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- (b) except where such authority is the Ministry of Environment and Forests, annually report on the compliance of the rules by the occupiers to the Ministry of Environment and Forests through appropriate channel ;
- (c) subject to the other provisions of these rules, perform the duties specified in column 3 of Schedule 5.]

4. GENERAL RESPONSIBILITY OF THE OCCUPIER DURING INDUSTRIAL ACTIVITY -

(1) these rules shall apply to, -

- (a) an industrial activity in which a hazardous chemical, which satisfies any of the criteria laid down in Part I of Schedule 1 ¹[or listed] in Column 2 of Part II of this Schedule is, or may be, involved; and
- ²[(b) isolated storage of a hazardous chemical listed in Schedule 2 in a quantity equal to or more than the threshold quantity specified in Column 3, thereof.]

(2) An occupier who has control of an industrial activity in terms of sub-rule (1) shall provide evidence to show that he has, -

- (a) identified the major accident hazards; and
- (b) taken adequate steps to -
- (i) prevent such major accidents and to limit their consequences to persons and the environment;
- (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety.

4. NOTIFICATION OF MAJOR ACCIDENT -

(1) Where a major accident occurs on a site or in a pipe line, the occupier shall ³[within 48 hours notify] the concerned authority as identified in Schedule 5 of that accident, and furnish thereafter to the concerned authority a report relating to the accidents in installments, if necessary, in Schedule 6.

(2) The concerned authority shall on receipt of the report in accordance with sub-rule 1 of this rule, shall undertake a full analysis of the major accident and sent the ⁴[requisite information within 90 days to the Ministry] of Environment and Forests through appropriate channel.

⁵[(3) An occupier shall notify to the concerned Authority, steps taken to avoid any repetition of such occurrence on a site.]

⁶[(4) The concerned Authority shall compile information regarding major accidents and make available a copy of the same to the Ministry of Environment & Forests through appropriate channel.

(5) The concerned Authority shall in writing inform the occupier, of any lacunae which in its opinion needs to be rectified to avoid major accidents.]

¹ Substituted by Rule 3(i) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

² Substituted by Rule 3(ii), *ibid.*

³ Substituted by Rule 3(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

⁴ Substituted by Rule 3(b) *ibid.*

⁵ Substituted by Rule 3(c) of the Manufacture, Storage and Import of Hazardous Chemical (Amendment) Rules, 1994 notified vide S.O. No.2882, dated 3.10.1994.

⁶ Inserted by Rule 3(d); *ibid.*



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6. INDUSTRIAL ACTIVITY TO WHICH RULES 7 TO 15 APPLY -

(1) Rules 7 to 15 shall apply to, -

- (a) an industrial activity in which there is involved a quantity of hazardous chemical listed in Column 2 of Schedule 3 which is equal to or more than the quantity specified in the entry for that chemical in Column 3 & 4 (Rules 10-12 only for Column 4); and
- (b) isolated storage in which there is involved a quantity of a hazardous chemical listed in Column 2 of Schedule 2 which is equal to or more than the quantity specified in the entry for that chemical in Column ¹[3 & 4 (rules 10-12 only for column 4).]

(2) For the purpose of rules 7 to 15,

(a) "new industrial activity" means an industrial activity which, -

- (i) commences after the date of coming into operation of these rules; or
- (ii) if commenced before that date, is an industrial activity in which a modification has been made which is likely to cover major accident hazards, and that activity shall be deemed to have commenced on the date on which the modification was made;

(b) an "existing industrial activity" means an industrial activity which is not a new industrial activity.

7. ²[APPROVAL AND] NOTIFICATION OF SITES -

(1) An occupier shall not undertake any industrial activity ³[unless he has been granted an approval for undertaking such an activity and has submitted] a written report to the concerned authority containing the particulars specified in Schedule 7 at least 3 months before commencing that activity or before such shorter time as the concerned authority may agree and for the purpose of this paragraph, an activity in which subsequently there is or is liable to be a threshold quantity or more of an additional hazardous chemical shall be deemed to be a different activity and shall be notified accordingly.

⁴[(2) The concerned Authority within 60 days from the date of receipt of the report shall approve the report submitted and on consideration of the report if it is of the opinion that contravention of the provisions of the Act or the rules made thereunder has taken place, it shall issue notice under rule 19].

8. UPDATING OF THE SITE NOTIFICATION FOLLOWING CHANGES IN THE THRESHOLD QUANTITY -

Where an activity has been reported in accordance with rule 7(1) and the occupier makes a change in it (including an increase or decrease in the maximum threshold quantity of a hazardous chemical to which this rule applies which is or is liable to be at the site or in the pipeline or at the

¹ Substituted by Rule 4; *ibid*.

² Substituted by Rule 5 of the MSIHC (Amendment) Rules, 2000 notified vide S.O. 1146/99, dated 19.1.2000.

³ Substituted by Rule 4 (a) of MSIHC (Amendment) Rules, 1994 notified vide S.O. 2872, dated 7.10.1994.

⁴ Substituted by Rule 4(b), *ibid*.



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cessation of the activity) which affects the particulars specified in that report or any subsequent report made under this rule, the occupier shall forthwith furnish a further report to the concerned authority.

9. TRANSITIONAL PROVISIONS-

Where. –

(a) at the date of coming into operation of these rules, an occupier is in control of an existing industrial activity which is required to be reported under rule 7(1); or

(b) within 6 months after that date, an occupier commence any such new industrial activity;

it shall be a sufficient compliance with that rule if he reports to the concerned authority as per the particulars in Schedule 7 within 3 months after the date of coming into operation of these rules or within such longer time as the concerned authority may agree in writing.

10. SAFETY REPORTS ¹[AND SAFETY AUDIT REPORTS] -

(1) Subjects to the following paragraphs of this rule, an occupier shall not undertake any industrial activity to which this rule applies, unless he has prepared a safety report on that industrial activity containing the information specified in Schedule 8 and has sent a copy of that report to the concerned authority at least ninety days before commencing that activity.

(2) In the case of a new industrial activity which an occupier commences, or by virtue of sub-rule (2) (a) (ii) of rule 6 is deemed to commence, within 6 months after coming into operation of these rules, it shall be a sufficient compliance with sub-rule (1) of this rule if the occupier sends to the concerned authority a copy of the report required in accordance with that sub-rule within ninety days after the date of coming into operation of these rules.

²[(3) In case of an existing industrial activity, the occupier shall prepare a safety report in consultation with the concerned authority and submit the same within one year from the date of commencement of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994 to the concerned Authority.]

³[(4) After the commencement of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994, the occupier of both the new and the existing industrial activities shall carry out an independent safety audit of the respective industrial activities with the help of an expert, not associated with such industrial activities.

(5) The occupier shall forward a copy of the auditor's report along with his comments to the concerned Authority within 30 days after the completion of such Audit.]

⁴[(6) The occupier shall update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned Authority.

¹ Substituted by Rule 6 of the MSIHC (Amendment) Rules, 2000 notified vide S.O. 57(E), dated 19.1.2000.

² Substituted by Rule 5(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O. 58 dated 3.10.1994.

³ Inserted by Rule 5(b), *ibid*.

⁴ Inserted by Rule 5(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O. 2882 dated 3.10.1994.



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(7) The concerned Authority may if it deems fit, issue improvement notice under rule 19 within 45 days of the submission of the said report.]

11. UPDATING OF REPORTS UNDER RULE 10-

(1) Where an occupier has made a safety report in accordance with sub-rule (1) of rule 10 he shall not make any modification to the industrial activity to which that safety report relates which could materially affect the particulars in that report, unless he has made a further report to take account of those modifications and has sent a copy of that report to the concerned authority at least 90 days before making those modifications.

(2) Where an occupier has made a report in accordance with rule 10 and sub - rule (1) of this rule and that industrial activity is continuing the occupier shall within three years of the date of the last such report, make a further report which shall have regard in particular to new technical knowledge which has affected the particulars in the pervious report relating to safety and hazard assessment and shall within 30 days ¹[***] send a copy of the report to the concerned authority.

²[12. REQUIREMENT FOR FURTHER INFORMATION TO BE SENT TO THE AUTHORITY -

Where, in accordance with rule 10, an occupier has sent a safety report and the safety audit report relating to an industrial activity to the concerned Authority, the concerned Authority may, by a notice served on the occupier, require him to provide such additional information as may be specified in the notice and the occupier shall send that information to the concerned Authority within 90 days].

13. PREPARATION TO ON-SITE EMERGENCY PLAN BY THE OCCUPIER -

(1) An occupier shall prepare and keep up-to-date ³[an on-site emergency plan containing details specified in Schedule II and detailing] how major accidents will be dealt with on the site on which the industrial activity is carried on and that plan shall include the name of the person who is responsible for safety on the site and the names of those who are authorized to take action in accordance with the plan in case of an emergency.

(2) The occupier shall ensure that the emergency plan prepared in accordance with sub-rule (1) takes into account any modification made in the industrial activity and that every person on the site who is affected by the plan is informed of its relevant provisions.

(3) The occupier shall prepare the emergency plan required under sub-rule (1),-

(a) in the case of a new industrial activity, before that activity is commenced;

(b) in the case of an existing industrial activity within 90 days of commencing into operation of these rules.

⁴[(4) The occupier shall ensure that a mock drill of the on-site emergency plan is conducted every six months;

(5) A detailed report of the mock drill conducted under sub-rule (4) shall be made immediately available to the concerned Authority.]

14. PREPARATION OF OFF-SITE EMERGENCY PLAN BY THE AUTHORITY -

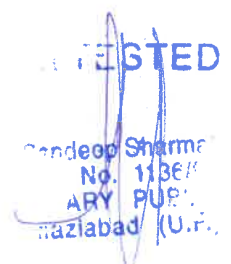
¹ Omitted by Rule 6, *ibid.*

² Substituted by Rule 7, *ibid.*

³ Substituted by Rule 8(a), *ibid.*

⁴ Inserted by Rule 8(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 2-10-1994.

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(1) It shall be the duty of the concerned authority as identified in Column 2 of Schedule 5 to prepare and keep up-to-date ¹[an adequate off-site emergency plan containing particulars specified in Schedule 12 and detailing] how emergencies relating to a possible major accident on that site will be dealt with and in preparing that plan the concerned authority shall consult the occupier, and such other persons as it may deem necessary.

(2) For the purpose of enabling the concerned authority to prepare the emergency plan required under sub-rule (1), the occupier shall provide the concerned authority with such information relating to the industrial activity under his control as the concerned authority may require, including the nature, extent and likely effects off-site of possible major accidents and the authority shall provide the occupier with any information from the off-site emergency plan which relates to his duties under rule 13.

(3) The concerned authority shall prepare its emergency plan required under sub-rule (1),-

- (a) In the case of a new industrial activity, before that activity is commenced;
- (b) In the case of an existing industrial activity, within six months of coming into operation to these rules.

²[(4) The concerned authority shall ensure that a rehearsal of the off-site emergency plan is conducted at least once in a calendar year.]

15. INFORMATION TO BE GIVEN TO PERSONS LIABLE TO BE AFFECTED BY A MAJOR ACCIDENT -

(1) The occupier shall take appropriate steps to inform persons outside the site either directly or through District Emergency Authority who are likely to be in an area which may be affected by a major accident about, -

- (a) the nature of the major accident hazard; and
- (b) the safety measures and the "Do's" and "Don'ts" which should be adopted in the event of a major accident.

(2) The occupier shall take steps required under sub-rule (1) to inform persons about an industrial activity, before that activity is commenced, except, in the case of an existing industrial activity in which case the occupier shall comply with the requirements of sub-rule (1) within 90 days of coming into operation of these rule.

16. DISCLOSURES OF INFORMATION -

Where for the purpose of evaluating information notified under rule 5 or 7 to 15, the concerned authority discloses that information to some other person, that other person shall not use that information for any purpose except for the purpose of the concerned authority disclosing it, and before disclosing the information the concerned authority shall inform that other person of his obligations under this paragraph.

17. COLLECTION, DEVELOPMENT AND DISSEMINATION OF INFORMATION -

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¹ Substituted by Rule 9 (a), *ibid.*

² Inserted by Rule 9(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882 dated 3.10.1994



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(1) This rule shall apply to an industrial activity in which a hazardous chemical which satisfies any of the criteria laid down in part I of Schedule 1¹[or listed] in Column 2 of Part II of this Schedule is or may be involved.

(2) An occupier, who has control of an industrial activity in term of sub-rule 1 of this rule, shall arrange to obtain or develop information in the form of safety data sheet as specified in Schedule 9. The information shall be accessible upon request for reference.

(3) The occupier while obtaining or developing a safety data sheet as specified in Schedule 9 in respect of a hazardous chemical handled by him shall ensure that the information is recorded accurately and reflects the scientific evidence used in making the hazard determination. In case, any significant information regarding hazard of a chemical is available, it shall be added to the material safety data sheet as specified in Schedule 9 as soon as practicable.

(4) Every container of a hazardous chemical shall be clearly labelled or marked to identify -

- (a) the contents of the container ;
- (b) the name and address of manufacturer or importer of the hazardous chemical ;
- (c) the physical, chemical and toxicological data as per the criteria given at Part I of Schedule 1.

(5) In terms of sub rule 4 of this rule where it is impracticable to label a chemical in view of the size of the container or the nature of the package, provision should be made for other effective means like tagging or accompanying documents.

18. IMPORT OF HAZARDOUS CHEMICALS -

(1) This rule shall apply to a chemical which satisfies any of the criteria laid down in Part I of Schedule 1²[or listed] in Column 2 of Part II of this Schedule.

(2) Any person responsible for importing hazardous chemicals in India shall provide³[before 30 days or as reasonably possible but not later than] the date of import to the concerned authorities as identified in Column 2 of Schedule 5 the information pertaining to, -

- (i) the name and address of the person receiving the consignment in India;
- (ii) the port of entry in India;
- (iii) mode of transport from the exporting country to India;
- (iv) the quantity of chemical (s) being imported; and
- (v) complete product safety information.

⁴(3) If the Concerned Authority of the State is satisfied that the chemical being imported is likely to cause major accidents, it may direct the importer to take such safety measures as the concerned Authority of the State may deem appropriate.]

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¹ Substituted by Rule 7 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

² Substituted by Rule 8(a), *ibid.*

³ Substituted by Rule 10(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

⁴ Substituted by Rule 10(b), *ibid.*



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¹[(3A) In case the concerned Authority of the State is of the opinion that the chemical should not be imported on safety or on environmental considerations, such Authority may direct stoppage of such import.]

(4) The concerned Authority at the State shall simultaneously inform the concerned Port Authority to take appropriate steps regarding safe handling and storage of hazardous chemicals while off-loading the consignment within the port premises.

(5) Any person importing hazardous chemicals shall maintain the records of the hazardous chemicals imported as specified in Schedule 10 and the records so maintained shall be open for inspection by the concerned authority at the State or the Ministry of Environment and Forests or any officer appointed by them in this behalf.

(6) The importer of the hazardous chemical or a person working on his behalf shall ensure that transport of hazardous chemicals from port of entry to the ultimate destination is in accordance with the Central Motor Vehicles Rules, 1989 framed under the provisions of the Motor Vehicles Act, 1988.

19. IMPROVEMENT NOTICES -

(1) if the concerned authority is of the opinion that a person has contravened the provisions of these rules, the concerned authority shall serve on him a notice (in this para referred to as " an improvement notice") requiring that person to remedy the contravention or, as the case may be, ²[the matters occasioning it within 45 days.]

(2) A notice served under sub-rule (1) shall clearly specify the measures to be taken by the occupier in remedying said contraventions.

20. POWER OF THE CENTRAL GOVERNMENT TO MODIFY THE SCHEDULES -

The Central Government may, at any time, by notification in the Official Gazette, make suitable changes in the Schedules.



¹ Inserted by Rule 10(c), *ibid.*

² Substituted by Rule 11 of MSIHC Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

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¹[SCHEDULE 1]

[See rule 2e (i), 4 (1)(a), 4(2), 17 and 18]

[Part -I]

- (a) **Toxic Chemicals:** Chemicals having the following values of acute toxicity and which owing to their physical and chemical properties, are capable of producing major accident hazards:

S.No.	Toxicity	Oral toxicity LD ₅₀ (mg/kg)	Dermal toxicity LD ₅₀ (mg/kg)	Inhalation toxicity LC ₅₀ (mg/l)
1.	Extremely toxic	>5	<40	<0.5
2.	Highly toxic	>5-50	>40-200	<0.5-2.0
3.	Toxic	>50-200	>200-1000	>2-10

(b) **Flammable Chemicals :**

- (i) flammable gases: Gases which at 20°C and at standard pressure of 101.3KPa are :-

(a) ignitable when in a mixture of 13 percent or less by volume with air, or ;

(b) have a flammable range with air of at least 12 percentage points regardless of the lower flammable limits.

Note : The flammability shall be determined by tests or by calculation in accordance with methods adopted by International Standards Organization ISO Number 10156 of 1990 or by Bureau of Indian Standard ISI Number 1446 of 1985.

- (ii) **extremely flammable liquids :** chemicals which have flash point lower than or equal to 23°C and boiling point less than 35°C.

- (iii) **very highly flammable liquids :** chemicals which have a flash point lower than or equal to 23°C and initial boiling point higher than 35°C.

- (iv) **highly flammable liquids :** chemicals which have a flash point lower than or equal to 60°C but higher than 23°C.

- (v) **flammable liquids :** chemicals which have a flash point higher than 60°C but lower than 90°C.

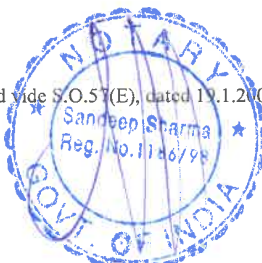
- (c) **Explosives :** explosives mean a solid or liquid or pyrotechnic substance (or a mixture of substances) or an article.

(a) which is in itself capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings ;

(b) which is designed to produce an effect by heat, light, sound, gas or smoke or a combination of these as the result of non-detonative self sustaining exothermic chemical reaction.

¹ Substituted by Rule 9 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 17.1.2000.

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PART II
LIST OF HAZARDOUS AND TOXIC CHEMICALS

S. NAME OF HAZARDOUS CHEMICALS No.	S. NAME OF HAZARDOUS CHEMICALS No.
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1. Acetaldehyde
2. Acetic acid
3. Acetic anhydride
4. Acetone
5. Acetone cyanohydrin
6. Acetone thiosemicarbazide
7. Acetonitrile
8. Acetylene
9. Acetylene tetra chloride
10. Acrolein
11. Acrylamide
12. Acrylonitrile
13. Adiponitrile
14. Aldicarb
15. Aldrin
16. Allyl alcohol
17. Allyl amine
18. Allyl chloride
19. Aluminium (powder)
20. Aluminium azide
21. Aluminium borohydride
22. Aluminium chloride
23. Aluminium fluoride
24. Aluminium phosphide
25. Amino diphenyl
26. Amino pyridine
27. Aminophenol-2
28. Aminopterin
29. Amiton
30. Amiton dialate
31. Ammonia
32. Ammonium chloro platinate
33. Ammonium nitrate
34. Ammonium nitrite
35. Ammonium picrate
36. Anabasine
37. Aniline
38. Aniline 2,4, 6-Trimethyl
39. Anthraquinone
40. Antimony pentafluoride
41. Antimycin A
42. ANTU
43. Arsenic pentoxide
44. Arsenic trioxide
45. Arsenous trichloride
46. Arsine
47. Asphalt
48. Azinpho-ethyl
49. Azinphos methyl
50. Bacitracin
51. Barium azide
52. Barium nitrate
53. Barium nitride
54. Benzal chloride
55. Benzenamine, 3-Trifluoromethyl
56. Benzene
57. Benzene sulfonyl chloride
58. Benzene. 1- (chloromethyl)-4 Nitro
59. Benzene arsenic acid
60. Benzidine
61. Benzidine salts
62. Benzimidazole. 4, 5-Dichloro-2 (Trifluoromethyl)
63. Benzoquinone-P
64. Benzotrichloride
65. Benzoyl chloride
66. Benzoyl peroxide
67. Benzyl chloride
68. Beryllium (Powder)
69. Bicyclo (2, 2, 1) Heptane -2- carbonitrile
70. Biphenyl
71. Bis (2-Chloroethyl) sulphide
72. Bis (Chloromethyl) Ketone
73. Bis (Tert-butyl peroxy) cyclohexane
74. Bis (Terbutylperoxy) butane
75. Bis(2,4, 6-Trinitrophenylamine)
76. Bis (Chloromethyl) Ether
77. Bismuth and compounds
78. Bisphenol-A
79. Bitoscanate
80. Boron Powder
81. Boron trichloride
82. Boron trifluoride
83. Boron trifluoride comp. With methylether, 1:1
84. Bromine
85. Bromine pentafluoride
86. Bromo chloro methane
87. Bromodialone
88. Butadiene

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|------|---------------------------|------|-----------------------------------------------|
| 89. | Butane | 134. | Chloronitrobenzene |
| 90. | Butanone-2 | 135. | Chlorophacinone |
| 91. | Butyl amine tert | 136. | Chlorosulphonic acid |
| 92. | Butyl glycidal ether | 137. | Chlorothiophos |
| 93. | Butyl isovalarate | 138. | Chloroxuron |
| 94. | Butyl peroxy maleate tert | 139. | Chromic acid |
| 95. | Butyl vinyl ether | 140. | Chromic chloride |
| 96. | Butyl-n-mercaptan | 141. | Chromium powder |
| 97. | C.I.Basic green | 142. | Cobalt carbonyl |
| 98. | Cadmium oxide | 143. | Cobalt Nitrimethylidyne compound |
| 99. | Cadmium stearate | 144. | Cobalt (Powder) |
| 100. | Calcium arsenate | 145. | Colchicine |
| 101. | Calcium carbide | 146. | Copper and Compounds |
| 102. | Calcium cyanide | 147. | Copperoxychloride |
| 103. | Camphechlor (Toxaphene) | 148. | Coumafuryl |
| 104. | Cantharidin | 149. | Coumaphos |
| 105. | Captan | 150. | Coumatetralyl |
| 106. | Carbachol chloride | 151. | Crimidine |
| 107. | Carbaryl | 152. | Crotenaldehyde |
| 108. | Carbofuran (Furadan) | 153. | Crotonaldehyde |
| 109. | Carbon tetrachloride | 154. | Cumene |
| 110. | Carbon disulphide | 155. | Cyanogen bromide |
| 111. | Carbon monoxide | 156. | Cyanongen iodide |
| 112. | Carbonphenothion | 157. | Cyanophos |
| 113. | Carvone | 158. | Cyanothoate |
| 114. | Cellulose nitrate | 159. | Cyanuric fluoride |
| 115. | Chloroacetic acid | 160. | Cyclo hexylamine |
| 116. | Chlordane | 161. | Cyclohexane |
| 117. | Chlorofenvinphos | 162. | Cyclohexanone |
| 118. | Chlorinated benzene | 163. | Cycloheximide |
| 119. | Chlorine | 164. | Cyclopentadiene |
| 120. | Chlorine oxide | 165. | Cyclopentane |
| 121. | Chlorine trifluoride | 166. | Cyclotetramethyl enetetranitramine |
| 122. | Chlormephos | 167. | Cyclotrimethylen
etrinnitranine |
| 123. | Chlormequat chloride | 168. | Cypermethrin |
| 124. | Chloroacetal chloride | 169. | DDT |
| 125. | Chloroacetaldehyde | 170. | Decaborane (1 :4) |
| 126. | Chloroaniline -2 | 171. | Demeton |
| 127. | Chloroaniline -4 | 172. | Demeton S-Methyl |
| 128. | Chlorobenzene | 173. | Di-n-propyl peroxydicarbonate
(Conc = 80%) |
| 129. | Chloroethyl chloroformate | 174. | Dialifos |
| 130. | Chloroform | 175. | Diazodinitrophenol |
| 131. | Chloroformyl morpholine | | |
| 132. | Chloromethane | | |
| 133. | Chloromethyl methyl ether | | |

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NOTARY PUBLIC
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- | | |
|------------------------------------------------------|---------------------------------------------------|
| 176. Dibenzyl peroxydicarbonate
(Conc >= 90%) | 217. Dimethylcarbonyl chloride |
| 177. Diborane | 218. Dimetilan |
| 178. Dichloroacetylene | 219. Dinitro O-cresol |
| 179. Dichlorobenzalkonium chloride | 220. Dinitrophenol |
| 180. Dichloroethyl ether | 221. Dinitrotoluene |
| 181. Dichloromethyl phenylsilane | 222. Dinoseb |
| 182. Dichlorophenol - 2, 6 | 223. Diniterb |
| 183. Dichlorophenol - 2, 4 | 224. Dioxane-p |
| 184. Dichlorophenoxy acetic acid | 225. Dioxathion |
| 185. Dichloropropane - 2, 2 | 226. Dioxine N |
| 186. Dichlorosalicylic acid-3, 5 | 227. Diphacinone |
| 187. Dichlorvos (DDVP) | 228. Diphosphoramid octamethyl |
| 188. Dicrotophos | 229. Diphenyl methane di-isocyanate
(MDI) |
| 189. Dieldrin | 230. Dipropylene Glycol Butyl ether |
| 190. Diepoxy butane | 231. Dipropylene glycolmethyl ether |
| 191. Diethyl carbamazine citrate | 232. Disec-butyl peroxydicarbonate
(Conc.>80%) |
| 192. Diethyl chlorophosphate | 233. Disufoton |
| 193. Diethyl ethtanolamine | 234. Dithiazamine iodide |
| 194. Diethyl peroxydicarbonate
(Conc=30%) | 235. Dithiobiurate |
| 195. Diethyl phenylene diamine | 236. Endosulfan |
| 196. Diethylamine | 237. Endothion |
| 197. Diethylene glycol | 238. Endrin |
| 198. Diethylene glycol dinitrate | 239. Epichlorohydrine |
| 199. Diethylene triamine | 240. EPN |
| 200. Diethleneglycol butyl ether | 241. Ergocalciferol |
| 201. Diglycidyl ether | 242. Ergotamine tartarate |
| 202. Digitoxin | 243. Ethanesulfenyl chloride, 2 chloro |
| 203. Dihydroperoxypropane
(Conc >=30%) | 244. Ethanol 1-2 dichloracetate |
| 204. Diisobutyl peroxide | 245. Ethion |
| 205. Dimefox | 246. Ethoprophos |
| 206. Dimethoate | 247. Ethyl acetate |
| 207. Dimethyl dichlorosilane | 248. Ethyl alcohol |
| 208. Dimethyl hydrazine | 249. Ethyl benzene |
| 209. Dimethyl nitrosoamine | 250. Ethyl bis amine |
| 210. Dimethyl P phenylene diamine | 251. Ethyl bromide |
| 211. Dimethyl phosphoramidi cyanidic
acid (TABUM) | 252. Ethyl carbamate |
| 212. Dimethyl phosphorochloridothioate | 253. Ethyl ether |
| 213. Dimethyl sulfolane (DMS) | 254. Ethyl hexanol -2 |
| 214. Dimethyl sulphide | 255. Ethyl mercaptan |
| 215. Dimethylamine | 256. Ethyl mercuric phosphate |
| 216. Dimethylaniline | 257. Ethyl methacrylate |
| | 258. Ethyl nitrate |
| | 259. Ethyl thiocyanate |

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- | | |
|------------------------------------------------------|-------------------------------------------------------|
| 260. Ethylamine | 299. Hexachlorocyclohexan (Lindane) |
| 261. Ethylene | 300. Hexachlorocyclopentadiene |
| 262. Ethylene chlorohydrine | 301. Hexachlorodibenzo-p-dioxin |
| 263. Ethylene dibromide | 302. Hexachloronapthalene |
| 264. Ethylene diamine | 303. Hexafluoropropanone
sesquihydrate |
| 265. Ethylene diamine hydrochloride | 304. Hexamethyl phosphoramide |
| 266. Ethylene flourohydrine | 305. Hexamethylene diamine N N
dibutyl |
| 267. Ethylene glycol | 306. Hexane |
| 268. Ethylene glycol dinitrate | 307. Hexanitrostilbene 2, 2, 4, 4, 6, 6 |
| 269. Ethylene oxide | 308. Hexene |
| 270. Ethylenimine | 309. Hydrogen selenide |
| 271. Ethylene di chloride | 310. Hydrogen sulphide |
| 272. Femamiphos | 311. Hydrazine |
| 273. Femitrothion | 312. Hydrazine nitrate |
| 274. Fensulphothion | 313. Hydrochloric acid (Gas) |
| 275. Fluemetil | 314. Hydrogen |
| 276. Fluorine | 315. Hydrogen bromide |
| 277. Fluoro2-hyrdoxy butyric acid
amid salt ester | 316. Hydrogen cyanide |
| 278. Fluoroacetamide | 317. Hydrogen fluoride |
| 279. Fluoroacetic acid amide salts and
esters | 318. Hydrogen peroxide |
| 280. Fluoroacetylchloride | 319. Hydroquinone |
| 281. Fluorobutyric acid amide salt
esters | 320. Indene |
| 282. Fluorocrotonic acid amides salts
esters | 321. Indium powder |
| 283. Fluorouracil | 322. Indomethacin |
| 284. Fonofos | 323. Iodine |
| 285. Formaldehyde | 324. Iridium tetrachloride |
| 286. Formetanate hydrochloride | 325. Ironpentacarbonyl |
| 287. Formic acid | 326. Iso benzan |
| 288. Formoparanate | 327. Isoamyl alcohol |
| 289. Formothion | 328. Isobutyl alcohol |
| 290. Fosthiotan | 329. Isobutyro nitrile |
| 291. Fuberidazole | 330. Isocyanic acid 3, 4-
dichlorophenyl ester |
| 292. Furan | 331. Isodrin |
| 293. Gallium Trichloride | 332. Isofluorophosphate |
| 294. Glyconitrile (Hydroxyacetoneitrile) | 333. Isophorone diisocyanate |
| 295. Guanyl-4-nitrosaminogynyl-1-
tetrazene | 334. Isopropyl alcohol |
| 296. Heptachlor | 335. Isopropyl chlorocarbonate |
| 297. Hexamethyl terta-oxyacyclonate
(Conc 75%) | 336. Isopropyl formate |
| 298. Hexachlorobenzene | 337. Isopropyl methyl pyrazolyl
dimethyl carbamate |
| | 338. Juglone (5-Hydroxy
Napthalene-1,4 dione) |

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- | | | | |
|------|------------------------------------------|------|--------------------------------------------|
| 339. | Ketene | 381. | Methyl chloroform |
| 340. | Lactonitrile | 382. | Methyl chloroformate |
| 341. | Lead arsenite | 383. | Methyl cyclohexene |
| 342. | Lead at high temp (molten) | 384. | Methyl disulphide |
| 343. | Lead azide | 385. | Methyl ethyl ketone peroxide
(Conc.60%) |
| 344. | Lead styphanate | 386. | Methyl formate |
| 345. | Leptophos | 387. | Methyl hydrazine |
| 346. | Lenisite | 388. | Methyl isobutyl ketone |
| 347. | Liquified petroleum gas | 389. | Methyl isocyanate |
| 348. | Lithium hydride | 390. | Methyl isothiocyanate |
| 349. | N-Dinitrobenzene | 391. | Methyl mercuric dicyanamide |
| 350. | Magnesium powder or ribbon | 392. | Methyl Mercaptan |
| 351. | Malathion | 393. | Methyl Methacrylate |
| 352. | Maleic anhydride | 394. | Methyl phencapton |
| 353. | Malononitrile | 395. | Methyl phosphonic dichloride |
| 354. | Manganese Tricarbonyl
cyclopentadiene | 396. | Methyl thiocyanate |
| 355. | Mechlor ethamine | 397. | Methyl trichlorosilane |
| 356. | Mephospholan | 398. | Methyl vinyl ketone |
| 357. | Mercuric chloride | 399. | Methylene bis (2-chloroaniline) |
| 358. | Mercuric oxide | 400. | Methylene chloride |
| 359. | Mercury acetate | 401. | Methylenebis-4,4(2-chloroaniline) |
| 360. | Mercury fulminate | 402. | Metolcarb |
| 361. | Mercury methyl chloride | 403. | Mevinphos |
| 362. | Mesitylene | 404. | Mezacarbate |
| 363. | Methacrolein diacetate | 405. | Mitomycin C |
| 364. | Methacrylic anhydride | 406. | Molybdenum powder |
| 365. | Methacrylonitrile | 407. | Monocrotophos |
| 366. | Methacryloyl oxyethyl
isocyanate | 408. | Morpholine |
| 367. | Methanidophos | 409. | Muscinol |
| 368. | Methane | 410. | Mustard gas |
| 369. | Methanesulphonyl fluoride | 411. | N-Butyl acetate |
| 370. | Methidathion | 412. | N.-Butyl alcohol |
| 371. | Methiocarb | 413. | N-Hexane |
| 372. | Methonyl | 414. | N- Methyl-N, 2, 4, 6-
Tetranitroaniline |
| 373. | Methoxy ethanol (2-methyl
cellosolve) | 415. | Naphtha |
| 374. | Methoxyethyl mercuric acetate | 416. | Nephtha solvent |
| 375. | Methyacyrol chloride | 417. | Naphthalene |
| 376. | Methyl 2-chloroacrylate | 418. | Naphthyl amine |
| 377. | Methyl alcohol | 419. | Nickel carbonyl/nickel
tetracarbonyl |
| 378. | Methyl amine | 420. | Nickel powder |
| 379. | Methyl bromide (Bromomethane) | 421. | Nicotine |
| 380. | Methyl chloride | 422. | Nicotine sulphate |

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- | | |
|---------------------------------------------------------|------------------------------------------------------|
| 423. Nitric acid | 463. Paraoxon (Diethyl 4 Nitrophenyl phosphate) |
| 424. Nitric oxide | 464. Paraquat |
| 425. Nitrobenzene | 465. Paraquat methosulphate |
| 426. Nitrocellulose (dry) | 466. Parathion |
| 427. Nitrochlorobenzene | 467. Parathion methyl |
| 428. Nitrocyclohexane | 468. Paris green |
| 429. Nitrogen | 469. Penta borane |
| 430. Nitrogen dioxide | 470. Penta chloro ethane |
| 431. Nitrogen oxide | 471. Penta chlorophenol |
| 432. Nitrogen trifluouide | 472. Pentabromophenol |
| 433. Nitroglycerine | 473. Pentachloro naphthalene |
| 434. Nitropropane-1 | 474. Pentadecyl-amine |
| 435. Nitropropane-2 | 475. Pentaerythaiotol tetranitrate |
| 436. Nitroso dimethyl amine | 476. Pentane |
| 437. Nonane | 477. Pentanone |
| 438. Norbormide | 478. Perchloric acid |
| 439. O-Cresol | 479. Perchloroethylene |
| 440. O-Nitro Toluene | 480. Peroxyacetic acid |
| 441. O-Toludine | 481. Phenol |
| 442. O-Xylene | 482. Phenol, 2, 2-thiobis (4, 6-Dichloro) |
| 443. O/P Nitroaniline | 483. Phenol, 2, 2-thiobis (4 chloro 6-methyl phenol) |
| 444. Oleum | 484. Phenol, 3-(1-methyl ethyl) methylcarbamate |
| 445. OO Diethyl S ethyl suph. methyl phos | 485. Phenyl hydrazine hydrochloride |
| 446. OO Diethyl S propythio methyl phosdithioate | 486. Phenyl mercury acetate |
| 447. OO Diethyl s ethylsulphinyl methylphosphorothioate | 487. Phenyl silatrane |
| 448. OO Diethyl s ethylsulphonyl methylphosphorothioate | 488. Phenyl thiourea |
| 449. OO Diethyls ethylthiomethylphospho-rothioate | 489. Phenylene P-diamine |
| 450. Organo rhodium complex | 490. Phorate |
| 451. Orotic acid | 491. Phosazetin |
| 452. Osmium tetroxide | 492. Phosfolan |
| 453. Oxabain | 493. Phosgene |
| 454. Oxamyl | 494. Phosmet |
| 455. Oxetane, 3, 3-bis(chloromethyl) | 495. Phosphamidon |
| 456. Oxidiphenoxarsine | 496. Phosphine |
| 457. Oxy disulfoton | 497. Phosphoric acid |
| 458. Oxygen (liquid) | 498. Phosphoric acid dimethyl (4-methyl thio)phenyl |
| 459. Oxygen difluoride | 499. Phosphorthioic acid dimethyl S(2-Bis) Ester |
| 460. Ozone | 500. Phosphorothioic acid methyl (ester) |
| 461. P-nitrophenol | |
| 462. Paraffin | |

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ATTESTED
 (Sandeep Sharma)
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 NOTARY PUBLIC
 Ghaziabad (U.P.)

- | | |
|--------------------------------------------------------|-----------------------------------------------------|
| 501. Phosphorothioic acid, OO
Dimethyl S-(2-methyl) | 543. Prothoate |
| 502. Phosphorothioic, methyl-ethyl
ester | 544. Pseudosumene |
| 503. Phosphorous | 545. Pyrazoxon |
| 504. Phosphorous oxychloride | 546. Pyrene |
| 505. Phosphorous pentaoxide | 547. Pyridine |
| 506. Phosphorous trichloride | 548. Pyridine, 2-methyl-3-vinyl |
| 507. Phosphorous penta chloride | 549. Pyridine, 4-nitro-1-oxide |
| 508. Phthalic anhydride | 550. Pyridine, 4-nitro-1-oxide |
| 509. Phylloquinone | 551. Pyriminil |
| 510. Physostigmine | 552. Quinaliphos |
| 511. Physostigmine salicylate (1:1) | 553. Quinone |
| 512. Picric acid (2, 4, 6- trinitrophenol) | 554. Rhodium trichloride |
| 513. Picrotoxin | 555. Salcomine |
| 514. Piperidine | 556. Sarin |
| 515. Piprotal | 557. Selenious acid |
| 516. Pirinifos-ethyl | 558. Selenium Hexafluoride |
| 517. Platinous chloride | 559. Selenium oxychloride |
| 518. Platinum tetrachloride | 560. Semicarbazide hydrochloride |
| 519. Potassium arsenite | 561. Silane (4-amino butyl) diethoxy-
meth |
| 520. Potassium chlorate | 562. Sodium |
| 521. Potassium cyanide | 563. Sodium anthra-quinone-1-
sulphonate |
| 522. Potassium hydroxide | 564. Sodium arsenate |
| 523. Potassium nitride | 565. Sodium arsenite |
| 524. Potassium nitrite | 566. Sodium azide |
| 525. Potassium peroxide | 567. Sodium cacodylate |
| 526. Potassium silver cyanide | 568. Sodium chlorate |
| 527. Powdered metals and mixtures | 569. Sodium cyanide |
| 528. Promecarb | 570. Sodium fluoro-acetate |
| 529. Promurit | 571. Sodium hydroxide |
| 530. Propanesultone | 572. Sodium pentachloro-phenate |
| 531. Propargyl alcohol | 573. Sodium picramate |
| 532. Propargyl bromide | 574. Sodium selenate |
| 533. Propen-2-chloro-1,3-diou
diacetate | 575. Sodium selenite |
| 534. Propiolactone beta | 576. Sodium sulphide |
| 535. Propionitrile | 577. Sodium tellorite |
| 536. Propionitrile, 3-chloro | 578. Stannane acetoxy triphenyl |
| 537. Propiophenone, 4-amino | 579. Stibine (Antimony hydride) |
| 538. Propyl chloroformate | 580. Strychnine |
| 539. Propylene dichloride | 581. Strychnine sulphate |
| 540. Propylene glycol, allylether | 582. Styphinic acid (2, 4,6-
trinitroresorcinol) |
| 541. Propylene imine | 583. Styrene |
| 542. Propylene oxide | 584. Sulphotec |

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 Hazratnagar (U.P.)

585. Sulphoxide, 3-chloropropyl octyl
 586. Sulphur dichloride
 587. Sulphur dioxide
 588. Sulphur monochloride
 589. Sulphur tetrafluoride
 590. Sulphur trioxide
 591. Sulphuric acid
 592. Tellurim (powder)
 593. Tellurium hexafluoride
 594. TEPP (Tetraethyl pyrophosphate)
 595. Terbufos
 596. Tert-Butyl alcohol
 597. Tert-Butyl peroxy carbonate
 598. Tert-Butyl peroxy isopropyl
 599. Tert-Butyl peroxyacetate (Conc
 >=70%)
 600. Tert-Butyl peroxy pivalate (Conc
 >=77%)
 601. Tert-Butyl peroxyiso-butylate
 602. Tetra hydrofuran
 603. Terta methyl lead
 604. Tetra nitromethane
 605. Tetra-chlorodibenzo-p-dioxin, 1, 2,
 3, 7, 8(TCDD)
 606. Tetraethyl lead
 607. Tetrafluoroethyne
 608. Tetramethylene disulphotetramine
 609. Thallic oxide
 610. Thallium carbonate
 611. Thallium sulphate
 612. Thallous chloride
 613. Thallous malonate
 614. Thallous sulphate
 615. Thiocarbazine
 616. Thiocynamic acid,
 2(Benzothiazolyethio) methyl
 617. Thiofamox
 618. Thiometon
 619. Thionazin
 620. Thionyl chloride
 621. Thiophenol
 622. Thiosemicarbazide
 623. Thiourea (2 chloro-phenyl)
 624. Thiourea (2-methyl phenyl)
 625. Tirpate (2,4-dimethyl-1,3-di-
 thiolane)
 626. Titanium powder
 627. Titanium tetra-chloride
 628. Toluene
 629. Toluene -2,4-di-isocyanate
 630. Toluene 2,6-di-isocyanate
 631. Trans-1,4-di chloro-butene
 632. Tri nitro anisole
 633. Tri (Cyclohexyl) methylstannyl
 1,2,4 triazole
 634. Tri (Cyclohexyl) stannyl-1H-1, 2,
 3-triazole
 635. Triaminotrinitrobenzene
 636. Triamphos
 637. Triazophos
 638. Tribromophenol 2, 4, 6
 639. Trichloro naphthalene
 640. Trichloro chloromethyl silane
 641. Trichloroacetyl chloride
 642. Trichlorodichlorophenylsilane
 643. Trichloroethyl silane
 644. Trichloroethylene
 645. Trichloromethane sulphenyl
 chloride
 646. Trichloronate
 647. Trichlorophenol 2, 3, 6
 648. Trichlorophenol 2, 4, 5
 649. Trichlorophenyl silane
 650. Trichlorophon
 651. Triethoxy silane
 652. Triethylamine
 653. Triethylene melamine
 654. Trimethyl chlorosilane
 655. Trimethyl propane phosphite
 656. Trimethyl tin chloride
 657. Trinitro aniline
 658. Trinitro benzene
 659. Trinitro benzoic acid
 660. Trinitro phenetole
 661. Trinitro-m-cresol
 662. Trinitrotoluene
 663. Tri-orthocresyl phosphate
 664. Triphenyl tin chloride
 665. Tris(2-chloroethyl)amine

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- | | |
|--------------------------------|--------------------------------|
| 666. Turpentine | 676. Vinyl toluene |
| 667. Uranium and its compounds | 677. Vinylethene chloride |
| 668. Valinomycin | 678. Warfarin |
| 669. Vanadium pentoxide | 679. Warfarin Sodium |
| 670. Vinyl acetate monomer | 680. Xylene dichloride |
| 671. Vinyl bromide | 681. Xylidine |
| 672. Vinyl chloride | 682. Zinc dichloropentanitrile |
| 673. Vinyl cyclohexane dioxide | 683. Zinc phosphide |
| 674. Vinyl fluoride | 684. Zirconium & compounds |
| 675. Vinyl norbornene | |



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SCHEDULE 2

[See rule 2(e)(ii), 4(1)(b), 4(2) (1) and 6 (1) (b)]

**ISOLATED STORAGE AT INSTALLATIONS OTHER THAN
THOSE COVERED BY SCHEDULE 4**

(a) The threshold quantities set out below relate to each installation or group of installation belonging to the same occupier where the distance between installation is not sufficient to avoid, in foreseeable circumstances, any aggravation of major accident hazards. These threshold quantities apply in any case to each group of installations belonging to the same occupier where the distance between the installations is less than 500 metres.

(b) For the purpose of determining the threshold quantity of a hazardous chemical at an isolated storage, account shall also be taken of any hazardous chemical which is :-

- (i) in that part of any pipeline under the control of the occupier having control of the site, which is within 500 metres of that site and connected to it;
- (ii) at any other site under the control of the same occupier any part of the boundary of which is within 500 meters of the said site; and
- (iii) in any vehicle, vessel, aircraft or hovercraft, under the control of the same occupier which is used for storage purpose either at the site or within 500 metres of it;

but no account shall be taken of any hazardous chemical which is in a vehicle, vessel, aircraft or a hovercraft used for transporting it.

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S.No	Chemicals	Threshold Quantities (tonnes)	
		¹ [For application of rules 4,5,7 to 9 and 13 to 15]	² [For application of rule 10 to 12]
1	2	3	4
1.	Acrylonitrile	350	5,000
2.	Ammonia	60	600
3.	Ammonium nitrate (a)	350	2,500
4.	Ammonium nitrate fertilizers (b)	1,250	10,000
5.	Chlorine	10	25
6.	Flammable gases as defined in Schedule 1, paragraph (b) (i)	50	300
³ [7.	Extremely flammable liquids as defined in Schedule 1, paragraph (b) (ii)	5000	50,000]
8.	Liquid oxygen	200	2000
9.	Sodium chlorate	25	250
10.	Sulphur dioxide	20	500
11.	Sulphur trioxide	15	100
⁴ [12.	Carbonyl chloride	0.750	0.750
13.	Hydrogen Sulphide	5	50
14.	Hydrogen Fluoride	5	50
15.	Hydrogen Cyanide	5	50
16.	Carbon disulphide	20	200
17.	Bromine	50	500
18.	Ethylene oxide	5	501
19.	Propylene oxide	5	50

¹ Substituted by Rule 10(i) (a) of the MSIHC (Amendment) Rules, 2000 notified by S.O.57(E), dated 19.1.2000 ;

² Substituted by Rule 10(i) (b), *ibid*;

³ Substituted entry 7 by Rule 10(ii), *ibid* ;

⁴ Inserted entries 12 to 27 by Rule 11 of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

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S.No	Chemicals	Threshold Quantities (tonnes)	
		¹ [For application of rules 4,5,7 to 9 and 13 to 15]	[For application of rule 10 to 12]
1	2	3	4
20.	2-Propenal (Acrolein)	20	200
21.	Bromomethane (Methyl bromide)	20	200
22.	Methyl isocyanate	0.150	0.150
23.	Tetraethyl lead or tetramethyl lead	5	50
24.	1,2 Dibromoethane (Ethylene dibromide)	5	50
25.	Hydrogen chloride (liquefied gas)	25	250
26.	Diphenyl methane di-isocyanate (MDI)	20	200
27.	Toluene di-isocyanate (TDI)	10	100]
¹ [28.	Very highly flammable liquids as defined in Schedule 1, paragraph (b) (iii)	7,000	7,000]
29.	Highly flammable liquids as defined in Schedule 1, paragraph (b) (iv)	10,000	10,000
30.	Flammable liquids as defined in Schedule - 1, paragraph (b) (v)	15,000	1,00,000]

- (a) This applies to ammonium nitrate and mixtures of ammonium nitrates where the nitrogen content derived from the ammonium nitrate is greater than 28 per cent by weight and to aqueous solutions of ammonium nitrate where the concentration of ammonium nitrate is greater than 90 per cent by weight.
- (b) This applies to straight ammonium nitrate fertilizers and to compound fertilizers where the nitrogen content derived from the ammonium nitrate is greater than 28 per cent by weight (a compound-fertilizer contains ammonium nitrate together with phosphate and/or potash).

¹ Inserted entries 28, 29 and 30 by 10(iii) of the HSIHC (Amendment) Rules, 2000 notified by S.O.57(E), dated 19.1.2000.

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 Jalandhar (U.P.)

SCHEDULE 3

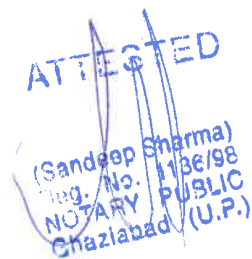
[See Rule 2(e)(iii), 5 and 6(1) (a)]

**LIST OF HAZARDOUS CHEMICALS FOR APPLICATION OF
RULES 5 AND 7 TO 15**

- (a) The quantities set-out-below relate to each installation or group of installations belonging to the same occupier where the distance between the installations is not sufficient to avoid, in foreseeable circumstances, any aggravation of major-accident hazards. These quantities apply in any case to each group of installations belonging to the same occupier where the distance between the installations is less than 500 metres.
- (b) For the purpose of determining the threshold quantity of a hazardous chemical in an industrial installation, account shall also be taken of any hazardous chemicals which is :-
- (i) in that part of any pipeline under the control of the occupier have control of the site, which is within 500 metres off that site and connected to it;
 - (ii) at any other site under the control of the same occupier any part of the boundary of which is within 500 metres of the said site ; and
 - (iii) in any vehicle, vessel, aircraft or hovercraft under the control of the same occupier which is used for storage purpose either at the site or within 500 metres of it;

but no account shall be taken of any hazardous chemical which is in a vehicle, vessel, aircraft or hovercraft used for transporting it.

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PART -I
NAMED CHEMICALS

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
GROUP 1-TOXIC SUBSTANCES				
1.	Aldicarb	100kg		116-06-3
2.	4-Aminodiphenyl	1 kg		96-67-1
3.	Amiton	1 kg		78-53-5
4.	Anabasine	100 kg		494-52-0
5.	Arsenic pentoxide, Arsenic (V) acid & salts	500 kg		
6.	Arsenic trioxide, Arsenic (III) acid & salts	100 kg		
7.	Arsine (Arsenic hydride)	10kg		7784-42-1
8.	Azinphos-ethyl	100kg		2642-71-9
9.	Azinphos-methyl	100 kg		86-50-0
10.	Benzidine	1 kg		92-87-5
11.	Bezidine salts	1 kg		
12.	Beryllium (powders, compounds)	10 kg		
13.	Bis (2-chloroethyl) sulphide	1 kg		505-60-2
14.	Bis (chloromethyl) ether	1 kg		542-88-1
15.	Carbophuran	100 kg		1563-66-2
16.	Carbophenothion	100 kg		786-19-6
17.	Chlorefenvinphos	100 kg		470-90-6
18.	4-(Chloroformyl) morpholine	1 kg		15159-40-7
19.	Chloromethyl methyl ether	1 kg		107-30-2
20.	Cobalt (metal, oxide, carbonates, sulphides, as powders)	1 t		
21.	Crimidine	100 kg		535-89-7
22.	Cynthoate	100 kg		3734-95-0
23.	Cycloheximide	100 kg		66-81-9
24.	Demeton	100 kg		8065-48-3
25.	Dialifos	100 kg		10311-84-9
26.	OO-Diethyl S-ethylsulphinylmethyl phosphorothiate	100 kg		2588-05-8
27.	OO-Diethyl S-ethylsulphonylmethyl phosphorothiate	100 kg		2588-06-9
28.	OO-Diethyl S-ethylthiomethyl Phosphorothioate	100 kg		2600-69-3

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(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Chazlabad (U.P.)

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
29.	OO-Diethyl S-isopropylthiomethyl phosphorothiate	100 kg		78-52-4
30.	OO-Diethyl S-isopropylthiomethyl phosphorodithioate	100 kg		3309-68-0
31.	Dimefox	100 kg		115-26-4
32.	Dimethylcarbamoyl chloride	1 kg		79-44-7
33.	Dimethylnitrosamine	1 kg		62-75-9
34.	Dimethyl phosphorimidocynidic acid	1 t		63917-41-9
35.	Diphacinone	100 kg		82-66-6
36.	Disulfoton	100 kg		298-04-4
37.	EPN	100 kg		2104-64-5
38.	Ethion	100 kg		563-12-2
39.	Fensulfothion	100 kg		115-90-2
40.	Fluenetil	100 kg		4301-50-2
41.	Fluoroacetic acid	1 kg		144-49-0
42.	Fluoroacetic acid, salts	1 kg		
43.	Fluoroacetic acid, esters	1 kg		
44.	Fluoroacetic acid, amides	1 kg		
45.	4-Fluorobutyric acid	1 kg		462-23-7
46.	4-Fluorobutyric acid, salts	1 kg		
47.	4-Fluorobutyric acid, esters	1 kg		
48.	4-Fluorobutyric acid, amides	1 kg		
49.	4-Fluorobutyric acid	1 kg		37759-72-1
50.	4-Fluorocrotonic acid, salts	1 kg		
51.	4-Fluorocrotonic acid, esters	1 kg		
52.	4-Fluorocrotonic acid, amides	1 kg		
53.	4-Fluoro-2-hydroxybutyric acid, amides	1 kg		
54.	4-Fluoro-2-hydroxybutyric acid, salts	1 kg		
55.	4-Fluoro-2-hydroxybutyric acid, esters	1 kg		
56.	4-Fluoro-2-hydroxybutyric acid, amides	1 kg		
57.	Glycolonitrile (Hydroxyacetoneitrile)	100 kg		107-16-4
58.	1,2,3,7,8,9-Hexachlorodibenzo-p-dioxin	100 kg		194-8-74-3
59.	Hexmathylphosphoramide	1 kg		680-31-9
60.	Hydrogen selenide	10 kg		7783-07-5
61.	Isobenzan	100 kg		297-78-9
62.	Isodrin	100 kg		465-73-6
63.	Juglone (5-Hydroxynaphthalene 1,4 dione)	100 kg		481-39-0

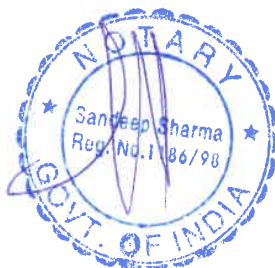
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 (Sandeep Sharma)
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 Chaziabad (U.P.)

S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
64.	4,4-Methylenebis (2-chloroniline)	10 kg		101-14-4
65.	Mthyl isocyanate	150 kg	150kg	624-83-9
66.	Mevinphos	100 kg		7786-34-7
67.	2-Naphthylamine	1 kg		91-59-8
68.	2-Nickel (metal, oxides, carbonates), sulphides, as powers)	1 t		
69.	Nickel tetracarbonyl	10 kg		13463-39-3
70.	Oxygendisulfoton	100 kg		2497-07-6
71.	Oxygen difluoride	10 kg		7783-41-7
72.	Paraxon (Diethyl 4-nitrophenyl phosphate)	100 kg		311-45-5
73.	Parathion	100 kg		56-38-2
74.	Parathion-methyl	100 kg		298-00-0
75.	Pentaborane	100 kg		19624-22-7
76.	Phorate	100 kg		298-02-2
77.	Phosacetim	100 kg		4104-14-7
78.	Phosgene (carbonyl chloride)	750 kg	750kg	75-44-5
79.	Phosphamidon	100 kg		13171-21-6
80.	Phosphine (Hydrogen phosphide)	100 kg		7803-51-2
81.	Promurit (1-(3,4 dichlorophenyl)-3-triazenthio-carboxamide)	100 kg		5836-73-7
82.	1,3-Propanesultone	1 kg		1120-71-4
83.	1-Propen-2-chloro-1,3diol diacetate	10 kg		10118-72-6
84.	Pyrazoxon	100 kg		108-34-9
85.	Selenium hexafluoride	10 kg		7783-79-1
86.	Sodium selenite	100 kg		10102-18-8
87.	Stibine (Antimony hydride)	100 kg		7803-52-3
88.	Sulfotep	100 kg		3689-24-5
89.	Sulphur dichloride	1 t		10545-99-0
90.	Tellurium hexafluoride	100 kg		7783-80-4
91.	TEPP	100 kg		107-49-3
92.	2,3,7,8,-Tetrachlorodibenzo-p-dioxin (TCDD)	1 kg		1746-01-6
93.	Tetramethylenedisulphotetramine	1 kg		80-12-6
94.	Thionazin	100 kg		297-97-2
95.	Tirpate (2,4-Dimethyl-1,3-dithiolane-2-carboxaldehyde O-methylcarbamoylexime)	100 kg		26419-73-8

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S. No.	Chemicals	Threshold for application of Rules 5, 7-9 and 13-15	Quantity for application of Rules 10-12	CAS Number
(1)	(2)	(3)	(4)	(5)
96.	Trichloromethanesulphonyl chloride	100 kg		594-42-3
97.	1-Tri (cyclohexyl) stannyl 1H-1,2,4-Triazole	100 kg		41083-11-8
98.	Triethylenemelamine	10 kg		51-18-3
99.	Warfarin	100 kg		81-81-2
GROUP -2 TOXIC SUBSTANCES				
100	Acetone cyanohydrin (2-Cyanopropan-2-ol)	200 t		75-86-5
101	Acrolein (2-Propenal)	20 t	¹ [200t]	107-02-8
102	Acrylonitrile	20 t	200t	107-13-1
103	Allyl alcohol (Propen-1-ol)	200 t		107-18-6
104	Alylamine	200 t		107-11-9
105	Ammonia	50 t	500t	7664-41-7
106	Bromine	40 t	¹ [500t]	7726-95-6
107	Carbon disulphide	20 t	200t	75-15-0
108	Chlorine	10 t	25t	7782-50-5
109	Diphneyl ethane di-isocynate (MDI)	20 t	¹ [200t]	101-68-8
110	Ethylene dibromide (1,2-Dibromoethane)	5 t	¹ [50t]	106-93-4
111	Ethyleneimine	5 t		151-56-4
112	Formaldehyde (concentration <90%)	5 t	¹ [50t]	50-00-0
113	Hydrogen chloride (liquified gas)	25 t	250t	7647-01-0
114	Hydrogen cyanide	5 t	20t	74-90-8
115	Hydrogen fluoride	5 t	50t	7664-39-3
116	Hydrogen sulphide	5 t	50t	7783-06-4
117	Methyl bromide (Bromomethane)	20 t	¹ [200 t]	74-83-9
118	Nitrogen oxides	50 t		11104-93-1
119	Propyleneimine	50 t		75-55-8
120	Sulphur dioxide	20 t	250t	7446-09-5
121	Sulphur trioxide	15 t	75t	7446-11-9
122	Tetraethyl lead	5 t	² [200t]	78-00-2
123	Tetra methyl lead	5 t	¹ [100t]	75-74-1
124	Toluene di-isocynate (TDI)	10 t		584-84-9

¹ Inserted by Rule14 (a to h) of MSIHC (Amendment) Rules, 1994 notified vide notification S.O.2882, dated 3.10.1994.

² Inserted by Rule14 (a to h) of MSIHC (Amendment) Rules, 1994 notified vide notification S.O.2882, dated 3.10.1994.

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 (Sandeep Sharma)
 Reg. No. 1136/98
 NOTARY PUBLIC
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S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
GROUP 3-HIGHLY REACTIVE SUBSTANCES				
125	Acetylene (ethyne)	5 t		74-86-2
126	a. Ammonium nitrate (1) b. Ammonium nitrate in form of fertilizer (2)	350t 1250 t	2500t	6484-52-2
127	2,2 Bis (tert-butylperoxy) butane (concentration >70%)	5 t		2167-23-9
128	1, 1-Bis(tert-butylperoxy) cyclohexane (concentration > 80%)	5 t		3006-86-8
129	tert-Butyle peroxyacetate (concentration ≤70%)	5 t		107-71-1
130	tert-Butyle peroxy isobutyrate (concentration >80%)	5 t		109-13-7
131	Tert-Butyl peroxy isopropyl carbonate (concentration ≥80%)	5 t		2372-21-6
132	Tert-Butyl peroxyacetate (concentration ≥80%)	5 t		1931-62-0
133	Tert-Butyl peroxyvalerate (concentration ≥77%)	50 t		927-07-1
134	Dibenzyl peroxydicarbonate (concentration ≥90%)	5 t		2144-45-8
135	Di-sec-butyl peroxydicarbonate (concentration ≥80%)	5 t		19910-65-7
136	Diethyl peroxydicarbonate (concentration ≥30%)	50 t		14666-78-5
137	2,2-dihydroperoxypropane (concentration ≥30%)	5 t		2614-76-08
138	di-isobutyl peroxide (concentration ≥50%)	50 t		3437-84-1
139	Di-n-propyl peroxydicarbonate (concentration ≥80%)	5 t		16066-38-9
140	Ethylene oxide	5 t	50t	75-21-8
141	Ethyl nitrate	50 t		625-58-1
142	3,3,6,6,9,9 Hexamethyl - 1,2,4 5-tert oxacyclononane (concentration ≥75%)	50 t		22397-33-7
143	Hydrogen	2 t	50 t	1333-74-0

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Reg. No. 113E/98
NOTARY PUBLIC
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S. No.	Chemicals	Threshold for application of Rules 5, 7-9 and 13-15	Quantity for application of Rules 10-12	CAS Number
(1)	(2)	(3)	(4)	(5)
144	Liquid Oxygen	200 t	¹ [2000t]	7782-41-7
145	Methyl ethyl ketone peroxide (concentration $\geq 60\%$)	5 t		1338-23-4
146	Methyl isobutyl ketone peroxide (concentration $\geq 60\%$)	50 t		37206-20-5
147	Peracetic acid (concentration $\geq 60\%$)	50 t		79-21-0
148	Propylene oxide	5 t	¹ [50t]	75-56-9
149	Sodium chlorate	25 t		7775-09-9
GROUP 4-EXPLOSIVE SUBSTANCES				
150	Barium azide	¹ [100] kg		18810-58-7
151	Bis(2,4,6 -trinitrophenyl) amine	50 t		131-073-7
152	Chlorotrinitro benzene	50 t		28260-61-9
153	Cellulose nitrate (containing 12.6% Nitrogen)	50 t		9004-70-0
154	Cyclotetramethyleneteranitramine	50 t		2691-41-0
155	Cyclotrimethylenetiraniramine	50 t		121-82-1
156	Diazodinitrophenol	10 t		7008-81-3
157	Diethylene glycol dinitrate	10 t		693-21-0
158	Dinitrophenol, salts	50 t		
159	Enthylene glycol dinitrate	10 t		628-96-6
160	1-Gyanyl-4-nitrosaminoguanyl-1-tetrazene	¹ [100 kg]		109-27-3
161	2, 2, 4, 4, 6, 6, -Hexanitrositibene	50 t		20062-22-0
162	Hydrazine nitrate	50 t		13464-97-6
163	Lead azide	¹ [100 kg]		13424-46-9
164	Lead Styphnate (Lead 2,4,6-trinitroresorcinoxide)	50 t		15245-44-0
165	Mercury fulminate	10 t		20820-45-5 628-86-4
166	N-Methyl-N,2,4,6-tetranitroaniline	50 t		497-45-8
167	Nitroglycerine	10 t	10t	55-63-0
168	Pentacrythritol tetra nitrate	50 t		78-11-5

¹ Substituted by Rule 11(i) of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.



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S. No.	Chemicals	Threshold	Quantity	CAS Number
		for application of Rules 5, 7-9 and 13-15	for application of Rules 10-12	
(1)	(2)	(3)	(4)	(5)
169	Picric acid, (2,3,6-Trinitrophenol)	50 t		88-89-1
170	Sodium picramate	50 t		831-52-7
171	Styphnic acid (2,4,6-Trinitroresorcinol)	50 t		82-71-3
172	1,3,5-Triamino-2,4,6-Trinitrobenzene	50 t		3058-38-6
173	Trinitroaniline-	50 t		26952-42-1
174	2,4,6-Trinitroanisole	50 t		606-35-9
175	Trinitrobenze	50 t		25377-32-6
176	Trinitrobenzoic acid	50 t		35860-50-5 129-66-8
177	Trinitrocresol	50 t		28905-71-7
178	2,4,6-Trinitrophenitole	50 t		4732-4-3
179	2,4,6-Trinitrotoluene	50 t	50 t	118-96-7



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¹[PART II

CLASSES OF SUBSTANCES AS DEFINED IN PART – I, SCHEDULE – I
AND NOT SPECIFICALLY NAMED IN PART – I OF THIS SCHEDULE

1	2	3	4
GROUP 5 - Flammable substances			
1.	Flammable Gases	15t	200t
2.	Extremely flammable liquids	1000t	5000t
3.	Very highly flammable liquids	1500t	10000t
4.	Highly Flammable liquids which remains liquid under pressure	25t	200t
5.	Highly Flammable liquids	2500t	20000t
6.	Flammable liquids	5000t	50000t]

- (1) This applies to ammonium nitrate and mixtures of ammonium nitrate where the nitrogen content derived from the ammonium nitrate is greater than 28% by weight and aqueous solutions of ammonium nitrate where the concentration of ammonium nitrate is greater than 90% by weight.
- (2) This applied to straight ammonium nitrate fertilizers and to compound fertilizers where the nitrogen content derived from the ammonium nitrate is greater than 28% by weight (a compound fertilizer contains ammonium nitrate together with phosphate and/or potash).

¹ Substituted by Rule 11(ii) of the MSIHC (Amendment) Rules, 2000 notified by S.O.57(E), dated 19.1.2000.



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SCHEDULE -4

(See Rule 2(h) (i))

1. Installation for the production, processing or treatment of organic or inorganic chemicals using for this purpose, among others;
 - (a) alkylation
 - (b) Amination by ammonolysis
 - (c) carbonylation
 - (d) condensation
 - (e) dehydrogenation
 - (f) esterification
 - (g) halogenation and manufacture of halogens
 - (h) hydrogenation
 - (i) hydrolysis
 - (j) Oxidation
 - (k) Polymerization
 - (l) Sulphonation
 - (m) desulphurization, manufacture and transformation of sulphur containing compounds
 - (n) nitration and manufacture of nitrogen containing compounds
 - (o) manufacture of phosphorous-containing compounds
 - (p) formulation of pesticides and of pharmaceutical products
 - (q) distillation
 - (r) extraction
 - (s) solvation
 - (t) mixing
2. Installation for distillation, refining or other processing of petroleum or petroleum products.
3. Installations for the total or partial disposal of solid or liquid substances by incineration or chemical decomposition.
4. Installations for production, processing, ¹[use] or treatment of energy gases, for example, LPG, LNG, SNG.
5. Installation for the dry distillation of coal or lignite.
6. Installations for the production of metals or non-metals by a wet process or by means of electrical energy.

¹ Inserted by Rule 12 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.



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SCHEDULE -5
(See Rules, 2(b) and 3)

S. No.	Authority(ies) with legal backing	Duties and corresponding Rule
(1)	(2)	(3)
1.	Ministry of Environment and Forests under Environment (Production) Act, 1986.	1. Notification of hazardous chemicals as per Rules 2(e)(i), 2(e) (ii) & 2(e) (iii)
2.	Chief Controller Imports & Exports under Import & Exports (Control) Act, 1947.	Import of hazardous chemicals as per Rule 18
3.	Central Pollution Control Board or State Pollution Control Board ¹ [or Committee] under Environment (Protection) Act, 1986 as the case may be.	(1) Enforcement of directions and procedures in respect of isolated storage of hazardous chemicals, regarding- (i) Notification of major accidents as per Rules 5(1) and 5(2) (ii) Notification of sites as per Rules 7 to 9. (iii) Safety reports in respect of isolated storages as per Rule 10 to 12. (iv) Preparation of on-site emergency plans as per Rule 13. (2) Import of hazardous Chemicals and enforcement of directions and procedures on import of hazardous chemicals as per Rule 18.
4.	Chief Inspector of Factories appointed under the Factories Act, 1948.	Enforcement of directions and procedures in respect of industrial installations and isolated storages covered under the Factories Act, 1948, dealing with hazardous chemicals and pipelines including inter-state pipelines regarding- (i) Notification of major accidents as per Rule 5(1) and 5 (2). (ii) Notification of sites as per Rules, 7 to 9. (iii) Safety reports as per Rules, 10 to 12. (iv) Preparation of on-site emergency plans as per Rule 13. Preparation of off-site emergency plans in consultation with District Collector or District Emergency Authority as per S. No. 9 of this schedule.

¹ Inserted by Rule 13(i) of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.



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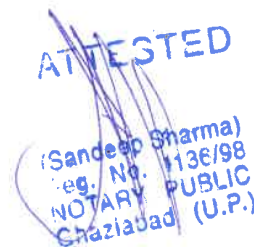
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S. No.	Authority(ies) with legal backing	Duties and corresponding Rule
(1)	(2)	(3)
5.	Chief Inspector of Dock Safety appointed under the Dock Workers (Safety, Health and Welfare) Act, 1986.	Enforcement of directions and procedures in respect of industrial installations and isolated storages dealing with hazardous chemicals and pipelines ¹ [inside a port covered under the Dock Workers (Safety, Health and Welfare) Act, 1986] regarding- (i) Notification of major accidents as per Rules 5(1) and 5(2). (ii) Notification of sites as per Rules 7 to 9. (iii) Safety reports as per Rules 10 to 12. (iv) Preparation of on-site emergency plans as per Rule 13. (v) Preparation of off-site emergency plans in consultation with District Collector or District Emergency Authority as per S. No.9 of this Schedule.
6.	Chief Inspector of Mines appointed under the Mines Act, 1952	Enforcement of directions and procedures in respect of industrial installations and isolated storages dealing with hazardous chemicals ² [***] regarding - (i) Notification of major accidents as per Rules 5(1) and 5(2). (ii) Notification of sites as per Rules 7 to 9. (iii) Safety reports as per Rules 10 to 12. (iv) Preparation of on-site emergency plans as per Rule 13. (v) Preparation of off-site emergency plans in consultation with District Collector or District Emergency Authority as per S. No.9 of this Schedule.
7.	Atomic Energy Regulatory Board appointed under the Atomic Energy Act, 1972.	³ [Enforcement of directions and procedures regarding :- (a) Notification of major accidents as per rule 5(1) and 5(2) (b) Approval and Notification of Sites as per rule 7; (c) Safety report and safety audit

¹ Substituted by Rule 13(ii) of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000;

² Omitted by Rule 13(iii), *ibid*;

³ Substituted by Rule 13(iv), *ibid*.



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S. No.	Authority(ies) with legal backing	Duties and corresponding Rule
(1)	(2)	(3)
		<p>repts as per rule 10 to 12;</p> <p>(d) Acceptance of On-site Emergency plans as per rule 13;</p> <p>(e) Assisting the District Collector in the preparation of Off-Site emergency plans as per serial number 9 of this Schedule]</p>
8.	Chief Controller of Explosives appointed under the Indian Explosive Act and Rules, 1983	<p>Enforcement of directions and procedures as per the provisions of</p> <p>¹[(i) The Explosives Act, 1884(4 of 1884) and the rules made thereunder, namely:-</p> <p>(a) The Gas Cylinders Rules, 1981;</p> <p>(b) The Static and Mobile Pressure Vessel (Unified) Rules, 1981;</p> <p>(c) The Explosive Rules, 1984</p> <p>(ii) The petroleum Act, 1934 (30 of 1934) and the Rules made thereunder, namely;</p> <p>(a) The Petroleum Rules, 1976;</p> <p>(b) The Calcium Carbide Rules, 1987];</p> <p>²[and in respect of Industrial installation and isolated storages dealing with hazardous chemicals and pipelines including inter-state pipelines regarding. :-</p> <p>(a) Notification of major accident as per rule 5;</p> <p>(b) Approval and notification of sites as per rule 7;</p> <p>(c) Safety report and safety audit reports as per rules 10 to 12;</p> <p>(d) Acceptance of On-site Emergency plans as per rule 13;</p> <p>(e) Assisting the District Collector in the preparation of Off-Site emergency plans as per serial number 9 of this Schedule.]</p>

¹ Substituted by Rule 15 of the MSIHC (Amendment) Rules, 1994, notified vide S.O.2882, dated 3.10.1994.

² Inserted by Rule 13 (v) of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.



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S. No.	Authority(ies) with legal backing	Duties and corresponding Rule
(1)	(2)	(3)
9.	District Collector or District Emergency Authority designated by the State Government	Preparation of off-site emergency plans as per Rule 14
¹ [10.	² [CENTRE FOR ENVIRONMENT AND EXPLOSIVE SAFETY (CEES), Defense Research and Development of Organisation (DRDO). Department of defence Research & Development, Ministry of Defence	Enforcement of directions and procedures in respect of laboratories, industrial establishment and isolated storages dealing with hazardous chemicals in the Ministry of Defence]

¹ Substituted by Rule 13(vi), of the MSIHC (Amendment) Rules, 2000 notified vide S.O.No.57(E), dated 19.1.2000.

² Inserted by G.S.R.584(E), dated 9th June, 1990.



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SCHEDULE -6
[See Rule 5(1)]

INFORMATION TO BE FURNISHED REGARDING NOTIFICATION OF A MAJOR ACCIDENT

Report number
of the particular accident.

1. General data

- (a) Name of the site
- (b) Name and address of the manufacturer
(Also state telephone/telex number)
- (c) (i) Registration number
- (ii) Licence number
(as may have been allotted under any status applicable to the site,
e.g.the Factories Act)
- (d) (i) Nature of industrial activity (Mention what is actually manufactured,
stored etc.)
- (ii) National Industrial Classification, 1987 at the four digit level.

2. Type of major accident

Explosion Fire Emission of dangerous substance

Substance(s) emitted

3. Description of the major accident

- (a) Date, shift and hour of the accident
- (b) Department/Section and exact place where the accident took place
- (c) The process/operation undertaken in the Department/section where the accident took place.
(attach a flow chart if necessary)
- (d) The circumstances of the accident and the dangerous substance involved

4. Emergency Measures taken and measures envisaged to be taken to alleviate short term effects of the accident.

5. Causes of the major accident.

Known (to be specified)

6. Not Known

Information will be supplied as soon as possible



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7. Nature and extent of damage

- (a) Within the establishment - casualtiesKilled
-Injured
-Poisoned

Persons exposed to the major accident

material damaged

danger is still present

danger no longer exists.

- (b) Outside the establishment casualties.Killed
-Injured
-Poisoned

Persons exposed to the major accident.....

material damaged

damage to environment

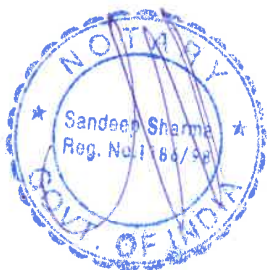
the danger is still present

the danger no longer exists

8. Data available for assessing the effects of the accident on persons and environment.

9. Steps already taken or envisaged

- (a) to alleviate medium or long term effects of the accident
- (b) to prevent recurrence of similar major accident
- (c) Any other relevant information.



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SCHEDULE -7

[See Rule 7(1)]

INFORMATION TO BE FURNISHED FOR THE NOTIFICATION OF SITES**PART -I**

Particulars to be included in a notification of a site

1. The name and address of the employer making the notification.

2. The full postal address of the site where the notifiable industrial activity will be carried on.

3. The area of the site covered by the notification and of any adjacent site which is required to be taken into account by virtue of b(ii) of schedule 2 and 3.

4. The date on which it is anticipated that the notifiable industrial activity will commence, or if it has already commenced a statement to that effect.

5. The name and maximum quantity liable to be on the site of each dangerous substance for which notification is being made.

6. Organisation structure namely organisation diagram for the proposed industrial activity and set up for ensuring safety and health.

7. Information relating to the potential for major accidents, namely-

- (a) identification of major accident hazards ;

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- (b) the conditions or the events which could be significant in bringing one about;
- (c) a brief description of the measures taken.

8. Information relating to the site namely-

- (a) a map of the site and its surrounding area to a scale large enough to show any features that may be significant in the assessment of the hazard or risk associated with the site,-
 - (i) area likely to be affected by the major accident.
 - (ii) Population distribution in the vicinity.
- (b) a scale plan of the site showing the location and quantities of all significant inventories of the hazardous chemicals;
- (c) a description of the process or storage involving the hazardous chemicals and an indication of the conditions under which it is normally held;
- (d) the maximum number of persons likely to be present on site.

9. The arrangement for training of workers and equipment necessary to ensure safety of such workers.



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PART -II

Particulars to be included regarding pipeline-

1. The names and address of the persons making the notification.
2. The full postal address of the place from which the pipeline activity is controlled, addresses of the places where the pipeline starts and finishes and a map showing the pipeline route drawn to a scale of not less than 1:400000.
3. The date on which it is anticipated that the notifiable activity will commence, or if it is already commenced a statement to that effect.
4. The total length of the pipeline, its diameter and normal operating pressure and the name and maximum quantity liable to be in the pipeline of each hazardous chemical for which notification is being made.

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SCHEDULE -8
[See Rule 10(1)]
INFORMATION TO BE FURNISHED IN A SAFETY REPORT

1. The name and address of the person furnishing the information.
2. Description of the industrial activity, namely-
 - (a) site,
 - (b) construction design,
 - (c) protection zones explosion protection, separation distances,
 - (d) accessibility of plant,
 - (e) maximum number of persons working on the site and particularly of those persons exposed to be hazard.
3. Description of the processes, namely -
 - (a) technical purpose of the industrial activity,
 - (b) basic principles of the technological process,
 - (c) process and safety -related data for the individual process stages,
 - (d) process description,
 - (e) Safety-related types of utilities.
4. Description of the hazardous chemicals, namely -
 - (a) chemicals (quantities, substance data, safety-related data, toxicological data and threshold values),
 - (b) the form in which the chemical may occur on or into which they may be transformed in the event of abnormal conditions,
 - (c) the degree of purity of the hazardous chemical.



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5. Information on the preliminary hazard analysis, namely-
- (a) types of accident
 - (b) system elements or events that can lead to a major accident,
 - (c) hazards,
 - (d) safety-relevant components.
6. Description of safety -relevant units, among others;
- (a) special design criteria,
 - (b) controls and alarms,
 - (c) special relief systems,
 - (d) quick-acting valves,
 - (e) collecting tanks/dump tank,
 - (f) sprinkler system,
 - (g) fire fighting etc.
7. Information on the hazards assessment, namely-
- (a) identification of hazards ,
 - (b) the cause of major accidents,
 - (c) assessment of hazards according to their occurrence frequency,
 - (d) assessment of accident consequences,
 - (e) safety systems,
 - (f) known accident history.
8. Description of information or organizational systems used to carry on the industrial activity safety, namely-
- (a) maintenance and inspection schedules,
 - (b) guidelines for the training of personnel,
 - (c) allocation and delegation of responsibility for plant safety,
 - (d) implementation of safety procedure.
9. Information on assessment of the consequences of major accidents, namely-



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- (a) assessment of the possible release of hazardous chemicals or of energy,
 - (b) possible dispersion of released chemical,
 - (c) assessment of the effects of the releases (size of the affected area, health effects, property damage)
10. Information on the mitigation of major accidents, namely -
- (a) fire brigade,
 - (b) alarm systems,
 - (c) emergency plan containing system of organisation used to fight the emergency, the alarm and the communication rules guidelines for fighting the emergency, information about hazardous chemicals, examples of possible accident sequences,
 - (d) coordination with the District Emergency authority and its off-site emergency plan,
 - (e) notification of the nature and scope of the hazard in the event of an accident,
 - (f) antidotes in the event of a release of a hazardous chemical.



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SCHEDULE -9

(See Rule 17)

SAFETY DATA SHEET

1. CHEMICAL IDENTITY

Chemical Name		Chemical Classification	
Synonyms		Trade Name	
Formula	C.A.S.No	U.N. No.:	
Regulated Identification	Shipping Name Codes/Lable	Hazchem No.:	
		Hazardous Waste I.D. No.:	
Hazardous Ingredients	C.A.S. No.	Hazardous Ingredients	C.A.S No.:
1.		3.	
2.		4.	

2. PHYSICAL AND CHEMICAL DATA

Boiling Range/Point °C	Physical State	Appearance
Melting/Freezing Point °C	Vapour Pressure @ 35 °C mm/Hg	Odour
Vapour Density (Air=1)	Solubility in Water at 30°C Others	
Specific Gravity Water =1	pH	



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3. FIRE AND EXPLOSION HAZARD DATA

Flammability	Yes/No	LEL	%	Flash Point °C	Auto ignition Temperature °C
TDG Flammability		UEL	%	Flash Point °C	
Explosion Sensitivity to Impact				Explosion Sensitivity to Static Electricity	Hazardous Combustion Products
Hazardous Polymerisation					
Combustible Liquid		Explosive Material		Corrosive Material	
Flammable Material		Oxidiser		Others	
Pyrophoric Material		Organic Peroxide			

4. REACTIVITY DATA

Chemical Stability

Incompatibility With other Material

Reactivity

Hazardous Reaction Products

5. HEALTH HAZARD DATA

Routes of Entry

Effects of Exposure/Symptoms

Emergency Treatment

TLV(ACGIH) ppm mg/m³ STEL ppm mg/m³



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Permissible Exposure Limits LD ₅₀	ppm	mg/m ³	Odour threshold LD ₅₀	ppm	mg/m ³
NEPA Hazard Signals	Health		Flammability		Stability Special

6. PREVENTIVE MEASURES

Personnel
Protective
Equipment

Handling and
Storage
Precautions

7. EMERGENCY AND FIRST AID MEASURE

Fire Extinguishing
Media

FIRE

Special Procedures

Unusual Hazards

EXPOSURE

First Aid Measures

Antidotes/Dosages

SPILLS

Steps to be taken

Waste Disposal Method

8. ADDITIONAL INFORMATION / REFERENCES

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9. MANUFACTURER / SUPPLIER DATA

Name of Firm	Contact Person in Emergency
Mailing Address	Local Bodies Involved
Telephone/Telex Nos.	Standard Packing
Telegraphic Address	Tremcard Details/Ref Other.

10. DISCLAIMER

Information contained in this material data sheet is believed to be reliable but no representation, guarantee or warranties of any kind are made as to its accuracy, suitability for a particular application or results to be obtained from them. It is upto the manufacturer/seller to ensure that the information contained in the material safety data sheet is relevant to the product manufactured/handled or sold by him as the case may be. The Government makes no warranties expressed or implied in respect of the adequacy of this document for any particular purpose.

SCHEDULE -10

[See Rule 18(5)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS CHEMICALS IMPORTED

1. Name and address of the Importer:
2. Date and reference number of issuance of permission to import hazardous chemicals:
3. Description of hazardous chemicals:
 - (a) Physical form:
 - (b) Chemical form:
 - (c) Total volume and weight (in kilogram's/
Tones)
4. Description of purpose of Import:
5. Description of storage of hazardous chemicals:
 - (a) Date:
 - (b) Method of storage

Note: Published in the Gazette No.787, dt.27.11.1989.

All correction made in the terms of corrigendum No.S.O.115(E), dt.5.2.1990 published in the Gazette No. 59 dt.5.2.1990.

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¹[SCHEDULE -11]

[See Rule 13(1)]

DETAILS TO BE FURNISHED IN THE ON-SITE EMERGENCY PLAN

1. Name and address of the person furnishing the information.
2. Key personnel of the organization and responsibilities assigned to them in case of an emergency
3. Outside organization if involved in assisting during on-site emergency:
 - (a) Type of accidents
 - (b) Responsibility assigned
4. Details of liaison arrangement between the organizations.
5. Information on the preliminary hazard analysis:
 - (a) Type of accidents
 - (b) System elements or events that can lead to a major accident
 - (c) Hazards
 - (d) Safety relevant components

¹ Inserted by Rule 16 of the MSIHC (Amendment) Rules, 1994 notified by S.O.2882, dated 3.10.1994.

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6. Details about the site:
 - (a) Location of dangerous substances
 - (b) Seat of key personnel
 - (c) Emergency control room

7. Description of hazardous chemicals at plant site:
 - (a) Chemicals (Quantities and toxicological data)
 - (b) Transformation if any, which could occur.
 - (c) Purity of hazardous chemicals.

8. Likely dangers to the plant.

9. Enumerate effects of:
 - (i) Stress and strain caused during normal operation:
 - (ii) Fire and explosion inside the plant and effect if any, of fire and explosion out side.

10. Details regarding:
 - (i) Warning, alarm and safety and security systems.

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- (ii) alarm and hazard control plans in line with disaster control and hazard control planning, ensuring the necessary technical and organizational precautions;
 - (iii) Reliable measuring instruments, control units and servicing of such equipments.
 - (iv) Precautions in designing of the foundation and load bearing parts of the building.
 - (v) Continuous surveillance of operations.
 - (vi) maintenance and repair work according to the generally recognized rules of good engineering practices.
11. Details of communication facilities available during emergency and those required for an off-site emergency.

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12. Details of fire fighting and other facilities available and those required for an off-site emergency.
13. Details of first aid and hospital services available and its adequacy.

¹[SCHEDULE 12
[See Rule 14(1)]

DETAILS TO BE FURNISHED IN THE OFF-SITE EMERGENCY PLAN

1. The types of accidents and release to be taken into account.
2. Organisations involved including key personnel and responsibilities and liaison arrangements between them.
3. Information about the site including likely locations of dangerous substances, personnel and emergency control rooms.
4. Technical information such as chemical and physical characteristics and dangers of the substances and plant.
5. Identify the facilities and transport routes.
6. Contact for further advice e.g. meteorological information, transport, temporary food and accommodation, first aid and hospital services, water and agricultural authorities.
7. Communication links including telephones, radios and standby methods.

¹ Inserted by Rule 16 of the MSIHC (Amendment) Rules, 1994 notified by S.O.2882, dated 3.10.1994.

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8. Special equipment including fire fighting materials, damage control and repair items.
9. Details of emergency response procedures.
10. Notify the public.
11. Evacuation arrangements.
12. Arrangements for dealing with the press and other media interests.
13. Longer term clean up.]

Note: Principal rules were published in Gazette of India vide Notification S.O. 966(E), dated 27.11.1989. Amending rules were published vide GSR No.681, dated 9.6.1990, S.O.115 (E), dated 5.2.1990, S.O.2882, dated 3.10.1994 and S.O.57 (E), dated 19.1.2000.

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IndianOil

Mahendra Ji Motors (186595)
Highway Standard, Phase V

ADDRESS: Babugarh, Nh-58 Babugarh .
Panchsheel Ngr
Hapur
NOIDA DO
Babugarh panchsheel ngr - 245101

**SURVEILLIANCE AUDIT
REPORT**
Q1, 2024-2025

RO Dealer's Info:
Tel. No.: 9837022289
Email: ishan2425@gmail.com

Field Officer's Name: Naman
Jain
Tel. No.: 919458967793



Audit Date: 16-Jun-2024 11:
58:36 AM
Name of Auditor: Hargovind
Singh

AUDIT SUMMARY

	AUTOMATION	BRANDED FUEL	FIT	QandQ	SAFETY	SEVA
16-Jun-2024 11:58:36 AM	100.0	100.0	97.0	100.0	100.0	100.0
04-Dec-2023 04:06:44 PM	100.0	100.0	97.0	100.0	100.0	100.0

Non-Compliances

FIT

Sr No	Parameter	Score	Non Compliance
1	Solarisation	0/3	- Solarisation not available. - Solarisation not functional. - No DUs backed up in solarisation. - Sales Building not covered in solarisation. - Yard Lighting not covered in solarisation. - Battery Bank for Solarisation not available .

SEVA

Sr No	Parameter	Score	Non Compliance
1	Presentable CAs (In Complete Uniform with caps , Shirts tucked in, Shoes Polished, Hair groomed, shaved properly)	1.75/2	- No CA with Orange caps.

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No Non-Compliances found for Automation

No Non-Compliances found for Safety

No Non-Compliances found for Q and Q

No Non-Compliances found for Branded Fuel

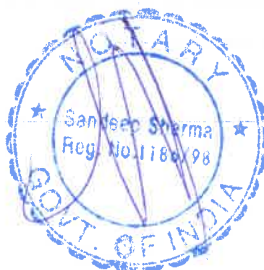
Observation details

EIT INDEX

Sr No	Parameter	Status
	Tank[3/3]	
1.	Number of Tanks?	4
2.	Number of Tanks in Earth Pit ?	0
3.	Number of Tanks with camlock couplings?	4
4.	Number of RCC Tanks with Manhole Chamber Covered?	4
5.	Number of RCC Tanks with Levelled Manhole Cover?	4
	Dispensing Unit (DU)[3/3]	
1.	Number of functional DUs (All Nozzle working)?	3
2.	Number of DUs?	3
3.	Number of Electronic DU?	3
4.	Number of DUs Printers?	6
5.	Number of DUs Printers working?	6
6.	Number of DUs painted properly and unfaded sticker as per IOC Standard?	3
	Pump island[3/3]	
1.	Number of Pump Islands?	2
2.	Number of Pump Islands with Tiles?	2
3.	Number of islands on which tiles are damaged?	0
	Canopy[3/3]	
1.	Canopy available?	Yes
2.	False Ceiling available?	Yes
3.	ACM Canopy Fascia available?	Yes
4.	ACM Canopy Fascia faded?	No
5.	Indian Oil lettering damaged on ACM fascia?	No
6.	Fascia with MS sheet properly painted?	No
7.	Indian Oil Lettering on Fascia with MS sheet is available?	No
8.	Spreader available?	No
9.	Spreader damaged?	No
10.	Column cladding available?	Yes
11.	Column cladding damaged?	No

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12. Canopy covering entire RO (End-to-end coverage and no Yardlights can be placed) (Yes /No)?	No
13. Number of Lights Under Canopy ?	21
14. Number of working lights under Canopy?	21
15. Number of LED Lights under Canopy ?	21
16. Number of LED lights working under Canopy?	21
17. False Ceiling damaged?	No
18. False Ceiling has loose wires?	No

Driveway and Approaches[3/3]

1. Paved Driveway available?	Yes
2. RCC Driveway available?	No
3. Asphalted Driveway available?	No
4. Driveway has potholes or undulations?	No
5. Paved Entry/exit approaches available?	Yes
6. RCC Entry/exit approaches available?	No
7. Asphalted Entry/exit approaches available?	No
8. Approaches has undulations or potholes?	No

Sales Building[3/3]

1. Sales Building or Porta cabin available?	Yes
2. All the lights in the sales building functional?	Yes
3. Sales Building or Porta cabin is either painted as per IOC Standard or ACM provided?	Yes

Toilets - Gents[3/3]

1. Gents Toilet available?	Yes
2. Latch available and operative?	Yes
3. Running water in tap and flush available?	Yes
4. Customer information board (Swachhta@PetrolPump) available?	Yes
5. Light fitting in toilet operative?	Yes

Toilets- Ladies[3/3]

1. Ladies Toilet available?	Yes
2. Customer information board (Swachhta@PetrolPump) available?	Yes
3. Latch available and operative?	Yes
4. Running water in tap and flush available?	Yes
5. Light fitting in toilet operative?	Yes

Boundary Wall[3/3]

1. Boundary wall or Chain Link Fencing available in all 3 sides (2 sides in case of corner RO sites)?	Yes
2. Boundary wall or Chain Link Fencing Painted as per IOC standard and paint is not faded?	Yes
3. Boundary wall or Chain Link Fencing Broken/Damaged?	No

Main Signage[3/3]

1. Monolith Available?	Yes
2. Unipole Available?	No
3. KSK signage Available?	No
4. Monolith / Unipole/ KSK Signage damaged?	No
5. Stickers faded/Peeled?	No
6. IOC Logo Back Light Functional (Relevant to Monolith/ Unipole)?	Yes
7. Granite Base damaged?	No

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Highmast Signage[3/3]

1. High Mast Signage available ?	Yes
2. High Mast Signage damaged?	No
3. High Mast Signage Sticker faded?	No

Hoarding[3/3]

1. Hoarding (s) available?	Yes
2. Hoarding frame and structure is damaged?	No
3. All light fittings for the hoarding working?	Yes
4. Hoarding flex/paint is faded?	No
5. Hoarding frame and structure is rusted?	No

Product/Facility / Directional signage (Entry, Exit, Air, Toilet, Dhaba etc.)[3/3]

1. Number of facilities signages (air/water/toilet - paint/sticker/backlit signage) available ?	5
2. Number of facilities signages damaged (backlit signage) or faded (stickers/paint)?	0
3. Number of facilities signages Placed at proper location ?	5
4. Number of product signages (spreaders) available ?	0
5. Number of products signages (spreaders) damaged or faded or without backlit?	0
6. Number of products signages placed at proper location?	0
7. Number of Directional signages available?	2
8. Number of Directional signages damaged or faded stickers or not lit?	0
9. Number of Directional signages Placed at proper location?	2

Illumination[3/3]

1. Total Number of Yard Lights (excluding Entry/Exit Approaches)?	4
2. Number of Yard Lights working (excluding Entry/Exit Approaches)?	4
3. Number of Lights in Entry/Exit approaches (at the boundary of RO premises)?	6
4. Number of Lights in Entry/Exit approaches Working?	6
5. Indian Oil Lettering (on Canopy Fascia) Back light Functional?	Yes

Air Facility[3/3]

1. Air compressor available?	Yes
2. Air compressor Functional ?	Yes
3. Manual Air Gauge available?	Yes
4. Number of Digital Air Gauge available?	1
5. Number of Digital Air Gauge functional?	1
6. Number of Digital Air Gauge where well maintained Pressure Chart Displayed ?	1
7. Number of Digital Air Gauge where Canopy Provided?	1
8. Manual Air Gauge functional ?	Yes

Purified Drinking Water[3/3]

1. Water Purifier (or mineral water cans) available ?	Yes
2. Water purifier (or purified water dispenser) working?	Yes
3. Water Cooler (cold water facility option) available?	Yes
4. Water cooler functional (i.e. cold water available)?	Yes

Electrical Panel[3/3]

1. Standard Electrical Panel available?	Yes
2. Cable properly dressed?	Yes
3. Emergency Shut down(ESD) Push button available near panel/panel room?	Yes
4. Loose wiring available?	No

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- | | |
|---------------------------------------------------------------------------------------------------------|-----|
| 5. Minimum 1 Number 4.5 kg CO2 fire extinguisher available in Panel room / near Electrical Panel? | Yes |
| 6. Insulation Mat available? | Yes |
| 7. Insulation mat damaged? | No |
| 8. Electrical panel is properly earthed ? | Yes |
| 9. Electrical room / panel area is clean and free from inflammable material? | Yes |
| 10. Emergency Shut down(ESD) Push button functional (inform the manager and press the button to check)? | Yes |

POS Machine[3/3]

- | | |
|-----------------------------------------------------|---|
| 1. Number of Card Terminal available? | 5 |
| 2. Number of Card Terminal functional? | 5 |
| 3. Number of Card Terminal available at fore court? | 5 |

Loyalty POS[3/3]

- | | |
|--------------------------------------------------|---|
| 1. Number of Loyalty POS available? | 2 |
| 2. Number of Loyalty POS available in Forecourt? | 2 |
| 3. Number of Loyalty POS functional? | 2 |

Parking Facility[3/3]

- | | |
|---------------------------------------------------------------------------------------------------------|-----|
| 1. CCTV Camera covering Parking Area available? | Yes |
| 2. Secure Parking Facility available with area for 10 or more trucks (Demarcation by Paint, chain etc)? | Yes |
| 3. CCTV Camera covering Parking Area Functional? | Yes |

Inverter[3/3]

- | | |
|---------------------------------------------------------------|----|
| 1. Inverter (or Solarisation with battery bank) available? | No |
| 2. Inverter functional? | No |
| 3. Inverter connected to all DUs (shift to backup and check)? | No |

DG Set[3/3]

- | | |
|--------------------------------------------------------------------------------------|-----|
| 1. Daily Power outage (Number of Hrs)? | 2 |
| 2. Standard DG Set with acoustic enclosure available? | Yes |
| 3. DG is in working condition? | Yes |
| 4. DG is able to take full load of RO including DU load (shift to backup and check)? | Yes |

Solarisation[0/3]

- | | |
|----------------------------------------------|----|
| 1. Solarisation available? | No |
| 2. Solarisation Functional? | No |
| 3. Capacity of Solarisation (in kWh)? | 0 |
| 4. Number of DUs backed up in solarisation? | 0 |
| 5. Sales Building covered in solarisation? | No |
| 6. Yard Lighting covered in solarisation? | No |
| 7. Battery Bank for Solarisation available ? | No |

CCTV[3/3]

- | | |
|-----------------------------------------------------------|----|
| 1. Number of CCTV Camera Available? | 15 |
| 2. Number of CCTV Camera functional ? | 15 |
| 3. Number of Days for which historical footage available? | 18 |

First aid Kit[3/3]

- | | |
|---------------------------------------------------------------------------------------------|-----|
| 1. First aid Kit Available? | Yes |
| 2. First aid KIT stocked (e.g: Dettol, Bandgae, scissor etc) with items within expiry date? | Yes |

Telephone[3/3]

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1. Telephone Facility Available (landline or Mobile)? Yes
2. Telephone Functioning? Yes

Dustbin[3/3]

1. Stainless Steel Dustbins available at all islands? Yes
2. Dustbins available for wet and Dry waste separately at convenient location within RO premises? Yes

Lube Display[3/3]

1. Lube display available? Yes
2. Lube display available at forecourt? Yes
3. Lube Display Rack is clean? Yes
4. Lube Display Rack is rusted? No
5. Lube Display Rack well stocked (5+ items on display)? Yes

Tyre/Vehicle Repair[3/3]

1. Tyre /Vehicle Repair facility/Puncture shop available? Yes
2. Basic Harware Facilities (e.g. Tyre Repair, Jack, Spanner, Spare tyres etc) for Tyre Vehicle Repair are available? Yes

Seva Index

Sr Parameter **Status**
No

Marshalling**Marshal[3.0]**

1. Dedicated marshall found available during audit? Yes
2. Dedicated marshall found available during audit in full uniform with Red Apron? Yes
3. Dedicated marshall found available in CCTV footage during same time of Previous day and Previous week - same day? Yes
4. Dedicated marshall found available in CCTV footage during 6-6.30 pm (Previous day, Previous week - same day)? Yes
5. Dedicated marshall found available in CCTV footage during same time of Previous day and Previous week - same day - In Full Uniform with Red Apron? Yes
6. Dedicated marshall found available in CCTV footage during 6-6.30 pm (Previous day, Previous week - same day)- In Full Uniform with Red Apron? Yes

Entry/Exit signboards[2.0]

1. Entry Signboard available? Yes
2. Exit Signboard available? Yes
3. Entry Signboard clearly visible? Yes
4. Exit Signboard clearly visible? Yes

No obstructions in Flow[3.0]

1. Vehicles parked only in designated parking area? Yes
2. Parked Vehicles (Inside/Outside of designated parking area) obstructing flow of the vehicles? No

Q-Controllers (Barricades) [2.0]

1. Q-Controllers(Barricades) available? Yes
2. Q-Controllers(Barricades) being used to control queue? Yes

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NOTARY PUBLIC
Ghaziabad (U.P.)

Prompt Service**Quick Payment[4.0]**

1. Number of CAs holding cash change? 3
2. No. of Credit/Debit card machines available at pump island? 5

CA available at DU[2.0]

1. Number of DUs? 3
2. Number of DUs found manned by CAs (Observed during audit)? 3
3. Number of DUs found manned by CAs during same time of Previous day and Previous week - same day (As per CCTV footage)? 3
4. Number of DUs found manned by CAs during 6-6.30 pm (Previous day, Previous week - same day)-As per CCTV footage? 3

Optimised Queuing[4.0]

1. CA/Marshal intervene to direct customers to vacant DU (observed during audit)? Yes
2. CA/Marshal intervene to direct customers to vacant DU on same time of Previous day and Previous week - same day (as per CCTV footage)? Yes
3. CA/Marshal intervene to direct customers to vacant DU between 6-6.30 pm (Previous day, Previous week - same day) -as per CCTV footage? Yes

Polite and Personal Care**Presentable CAs (In Complete Uniform with caps , Shirts tucked in, Shoes Polished, Hair groomed, shaved properly) [1.75]**

1. Number of CAs in clean and complete uniform? 4
2. Number of CAs with ID cards? 4
3. Number of CAs with star badges? 4
4. Number of CAs with Orange caps? 0

Thanking post fueling[4.0]

1. Number of CAs found thanking customers post fuelling (observed during audit)? 3

Greeting Incoming Customer[4.0]

1. Number of CAs found greeting customers (Folded Hand/Informal Gesture) (observed during audit)? 3
2. Number of CAs found greeting customers (Folded Hand/Informal Gesture) during same time of Previous day and Previous week - same day (As per CCTV Footage)? 3
3. Number of CAs found greeting customers (Folded Hand/Informal Gesture) during 6-6.30 pm (Previous day, Previous week - same day)- As per CCTV Footage? 3

QandQ Certainty**Showing 0 before fueling[2.0]**

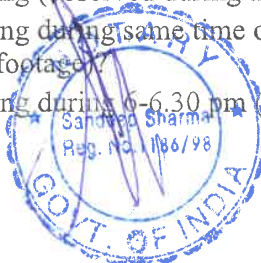
1. Number of CAs found showing ZERO (observed during audit)? 3
2. Number of CAs found showing ZERO during same time of previous day and previous week - same day (As per CCTV Footage)? 3
3. Number of CAs found showing ZERO during 6-6.30 pm (Previous day, Previous week - same day)- As per CCTV Footage? 3

Showing final reading after fueling[2.0]

1. Number of CAs found showing final reading (observed during audit)? 3
2. Number of CAs found showing final reading during same time of previous day and previous week - same day (As per CCTV footage)? 3
3. Number of CAs found showing final reading during 6-6.30 pm (Previous day, Previous week - same day)- As per CCTV Footage? 3

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week - same day)-As per CCTV Footage?

Printed Bill[4.0])

- | | |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 1. Number of DUs where printed bill facility available? | 3 |
| 2. Number of DUs where printed bill/e-Receipt given to all customers (Observed during audit)? | 3 |
| 3. Number of DUs where printed bill/e-Receipt given to all customers during same time of Previous day and Previous week - same day (As per CCTV Footage)? | 3 |
| 4. Number of DUs where printed bill/e-Receipt given to all customers during 6-6.15 pm (Previous day, Previous week - same day)- As per CCTV Footage? | 3 |

Customer Trust Building[2.0])

- | | |
|------------------------------------------------------|-----|
| 1. Card swiped in front of customer? | Yes |
| 2. Hands free fuelling is being practised at the RO? | Yes |

Fuelling Facility

Clean DU and Island[2.0])

- | | |
|-------------------------------|-----|
| 1. All DUs dust free? | Yes |
| 2. All Islands dust free? | Yes |
| 3. Oil Spill marks on island? | No |
| 4. Oil spill marks on DU? | No |

Other facilities e.g. Water Purifier, Water Cooler[4.0])

- | | |
|--------------------------|-----|
| 1. Water Purifier Clean? | Yes |
| 2. Water Cooler Clean? | Yes |

Clean Toilets[4.0])

- | | |
|---------------------------------|-----|
| 1. Toilets clean? | Yes |
| 2. Toilets open for use? | Yes |
| 3. Cleaning records up to date? | Yes |

Clear and visible RVI (Monolith/Signage, High Mast Signage, Canopy, Facia, Spreader, Facility Signage etc.)(3.0))

- | | |
|------------------------------------------|-----|
| 1. RVI /hoarding obstructed by vehicles? | No |
| 2. All RVI elements clean? | Yes |

Clean Driveway[3.0])

- | | |
|-------------------------------------------------------|-----|
| 1. Driveway free from littering, unwanted material? | Yes |
| 2. Stainless Steel Dustbins available at all islands? | Yes |

Clean Sales Building[2.0])

- | | |
|------------------------------------------|-----|
| 1. Interior of Sales building clean? | Yes |
| 2. Interior of Sales building organised? | Yes |
| 3. Exterior of Sales building clean? | Yes |
| 4. Exterior of Sales building organised? | Yes |

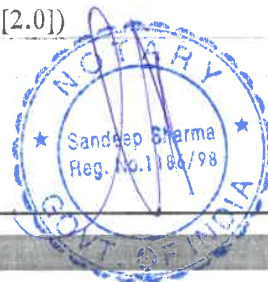
Greenery[2.0])

- | | |
|---------------------------------------------------|-----|
| 1. Greenery available in buffer? | Yes |
| 2. Greenery in buffer well maintained? | Yes |
| 3. Greenery available along boundary walls? | Yes |
| 4. Greenery along boundary walls well maintained? | Yes |

Functioning Technical Facilities

Dispensing Pumps[5.0])

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1. Number of functional DUs (All Nozzle working)?	3
Illumination[5.0]	
1. Number of Light Fittings?	32
2. Number of Light Fittings working?	32
Air Facility[5.0]	
1. Air Compressor and DAG Functional?	Yes
2. Air facility manned?	Yes
CCTV[5.0]	
1. Number of CCTV Camera Available?	15
2. Number of CCTV Camera functional ?	15
3. CCTV footage available for last 15 days?	Yes
Credit/Debit Card/Loyalty Machine[5.0]	
1. Number of Card Terminal available?	5
2. Number of Card Terminal functional?	5
3. Number of Loyalty POS Available?	2
4. Number of Loyalty POS functional?	2

Automation**Automation[5.0]**

1. All DUs and Tanks integrated?	Yes
2. Data pushed every day?	Yes

Role Charter**SOP Posters[2.5]**

1. SOP displayed in CA change room or inside Sales Building?	Yes
--------------------------------------------------------------	-----

Wall of Fame[2.5]

1. Wall of Fame available?	Yes
2. Wall of Fame updated (last quarter results updated)?	Yes

Role Charter[5.0]

1. CAs assigned roles?	Yes
2. CAs following roles properly?	Yes

Automation Index

Score : 100%

Sr Parameter

No

Input

Value

1. Is the Automation System working at RO (Please check FCC and BOS PC)?	Yes
2. Number of DUs?	3
3. Number of DUs working in Automation?	3
4. Number of Tanks?	4
5. Number of Tanks shown online in Console?	4
6. Number of Tanks shown online in BOS?	4



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7. Number of Automation Printers available?	6
8. Number of Automation Printers working?	6
9. Is the Product mapping in Automation System for each DU correct with respect to physical?	Yes
10. Is the Product mapping in Automation System for each Tank Correct with respect to physical?	Yes
11. Are the physical dips matching with Dips displayed by console and BOS?	Yes
12. Are all UPS for Automation System online?	Yes
13. Loose wiring Found in FCC?	No
14. Please comment on the kind of connectivity available at RO - Broadband / 4G/3G /VSAT - Available and Stable - Yes, Not stable or Not Available - No?	Yes
15. Housekeeping Standards followed by dealer in Automation Area - Good (Yes) or Bad (No)?	Yes

Safety Index

Score : 100%

Sr Parameter
No

Input
Value

1. Is Copy of CCOE license and approved drawing available and valid.?	Yes
2. Are the Tanks located in RO as per the PESO approved layout?	Yes
3. Are the DUs located in RO as per the PESO approved layout?	Yes
4. Is the Sales Building located in RO as per the PESO approved layout?	Yes
5. Are the Vent Pipes located in RO as per the PESO approved layout?	Yes
6. Are all the facilities available at RO in PESO approved layout?	Yes
7. Are Earthing pits properly numbered and Resistance values displayed.?	Yes
8. All electrical fittings near pump island are flameproof?	Yes
9. Are all spare cable entry holes in all electrical panels blocked?	Yes
10. Are Electrical insulation mat provided in front of the electric panels?	Yes
11. Are ELCBs of 30 mA rating provided for human safety?	Yes
12. Is Earthing box including Earthing Strip with Crocodile Clip , Aluminium Bucket for Tank Lorry Unloading available near TT Decantation area for bonding?	Yes
13. Is Electrical Line diagram available at RO?	Yes
14. Is Earthing line diagram available at RO?	Yes
15. Is Proper wiring, route marking, termination, tagging/identification of wires/ Cables done?	Yes
16. Is vent pipe properly maintained alongwith mesh/Colour coding?	Yes
17. Are Silica gel traps removed from all vent pipes?	Yes
18. Is TT Decantation Check List filled up before Decantation by driver / authorized RO staff and records maintained?	Yes
19. Is decantation manifold positioned to aid parking of TT in Drive out position?	Yes
20. Are Safety Almirahs available for storing MS/HSD sample boxes?	Yes
21. Are Mock fire drills conducted and records maintained?	Yes
22. DCP Type Fire Extinguishers are provided near Dispensing Units?	Yes
23. Sand buckets with Dry Sand available at RO premises?	Yes

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Sr No	Parameter	Status
Physical Checks[45/45])		
1.	Variation in density found is within permissible limit (+/- 3.0) for all tanks (MS/XP/HSD /XM)?	Yes
2.	Number of DUs delivery checked?	3
3.	Number of DUs where delivery found OK/ Variation found within permissible limit?	3
4.	Number of DUs where delivery found short?	0
Maintenance of records and Mandatory displays[15/15])		
1.	DSR available?	Yes
2.	DSR maintained daily (latest by 10AM)?	Yes
3.	No overwriting / use of white ink on DSR?	Yes
4.	Record of Daily testing of all working nozzles maintained in DSR?	Yes
5.	Density register available?	Yes
6.	Morning density filled in Density register for all tanks latest by 10 AM daily?	Yes
7.	After decantation density for last load filled in Density register?	Yes
8.	No overwriting/ use of white ink on density register?	Yes
9.	Last Inspection report of sales officer available?	Yes
10.	Inspection report of other agencies e.g. Mobile Lab /Anti Adulteration Cell/ Civil Supplies etc. available?	Yes
11.	Authorised Retail Selling Price displayed?	Yes
12.	Morning Density displayed(latest by 10AM)?	Yes
13.	Opening stock for the day displayed latest by 10 AM?	Yes
14.	Complaint / suggestion book available?	Yes
15.	Display of Customer rights/Field Officer Details board?	Yes
16.	RO found closed during Inspection?	No
17.	Dealer did not allow conduction of audit?	No
Weights and Measure and other certificates[15/15])		
1.	Valid WandM calibration certificate available for all dispensing units ?	Yes
2.	Valid WandM calibration certificate available for 5 litre measure?	Yes
3.	Calibrated thermometer available with valid certificate?	Yes
4.	Calibrated Hydrometer available with valid certificate for both MS/HSD?	Yes
Weights and Measure seals[15/15])		
1.	WandM seals on all DUs found intact and identification is same as per the WandM certificate?	Yes
2.	WandM seal on 5 litre measure available and identification is same as per the WandM certificate?	Yes
Availability of QandQ equipments[10/10])		
1.	Calibrated thermometer found available and intact?	Yes
2.	Calibrated Hydrometer found available and intact for MS/HSD?	Yes
3.	5 litre measure available (without dents/damaged/ leaking)?	Yes
4.	Standard Glass Jar for Measuring Density available?	Yes
5.	Density conversion chart/table available (ASTM)?	Yes
6.	Whatman Filter Paper available at the RO?	Yes

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 No. 1166/98
 NATIONAL BUREAU OF STANDARDS AND TESTING
 CHAZIABAD (U.P.)

Branded Fuel Index

Sr No	Parameter	Status
DU -Branding[10/10]		
1.	Number of DUs selling Branded Fuel?	1
2.	Number of DUs having XTRAPREMIUM branding on it?	1
Branded Fuel incetive for CAs [10/10]		
1.	Number of CAs selected for Branded Fuel?	1
2.	Number of CAs aware about the Incentive scheme for him for Branded Fuel?	1
Branded Fuel promotion by CA [10/10]		
1.	CAs are promoting Branded Fuel ?	Yes
Branded Fuel Promotional Activity[10/10]		
1.	Freebies are being offered to Customers for Branded fuel?	Yes
2.	Promotional offers are being displayed prominently (Near DU/Forecourt) in RO (e.g: Display through standees, Flex Board etc)?	Yes



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NOTARY PUBLIC
Ghaziabad (U.P.)

13 JAN 2025

भारत सरकार
विस्फोटक विभाग

कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
मध्यांचल, आगरा

तार-विस्फोटक
फोन-330102/330064
फैक्स-0562-330064

पत्रांक : यू.पी.-7043.....

सेवा में,

श्री. आर्.बी.पी.कम्पनी लिमिटेड

ई-8, द्वितीय तल, सेक्टर - 1

नोएडा - 201301, उत्तर प्रदेश

विषय : बाबूगढ़ जिला गाजियाबाद में स्थित पेट्रोलियम वर्ग
क/ख/ग/सर्विस स्टेशन/भंडारण शेड/अधिष्ठापन की अनुज्ञप्ति संशोधित/जारी करने
बाबत अनुज्ञप्ति संख्या यू.पी.-7043..... ।

महोदय,

आपके पत्रांक न्यू आर.बी./बाबूगढ़ दिनांक 04.03.2003 के सूचन में विषयक अनुज्ञप्ति
निम्नलिखित प्रकार एवं मात्रा के पेट्रोलियम के भंडारण के लिए पेट्रोलियम नियम 1976 के प्रारूप...14....
अनुज्ञप्ति संख्या यू.पी.-7043..... दिनांक 05.03.2003 जो दिनांक 31.12.2004 तक वैध है,
परिशोधित आरेखण संख्या यू.पी.-7043..... दिनांक 05.03.03 के अनुसार संशोधित/जारी
करके अग्रेषित की जाती है।

पेट्रोलियम वर्ग "क"	20 कि०ली०
पेट्रोलियम वर्ग "ख"	20 कि०ली०
पेट्रोलियम वर्ग "ग"	---

अनुज्ञप्ति के आगामी नवीनीकरण के लिए पेट्रोलियम नियम 1976 के नियम 149 में दी गयी विधि
का पालन करते हुए पूर्ण अभिलेख इस प्रकार प्रस्तुत करें कि वे अनुज्ञप्ति की वैधता की समाप्ति से 30
दिन पूर्व अर्थात् दिनांक 2 दिसम्बर 2004 तक इस कार्यालय में अवश्य प्राप्त हो जाए।

संलग्नक :- उपर्युक्तानुसार

भवदीय

संयुक्त मुख्य विस्फोटक नियंत्रक
मध्यांचल, आगरा

प्रतिलिपि

- श्रीमान् उप-मुख्य विस्फोटक नियंत्रक को अनुज्ञप्ति/परिशोधित
आरेखण की एक प्रति के साथ प्रेषित।
- श्रीमान् जिला अधिकारी, गाजियाबाद को उनके अनापत्ति प्रमाण पत्र संख्या 234/शास्त्री लिपक/2003
दिनांक 13.02.2003 के सन्दर्भ में।



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Reg. No. 113E/91
NOTARY PUBLIC
Chazabad (U.P.)

13 JAN 2025

Uttar Pradesh State Office IT
VOUCHER (LZ-Internet payment)
Batch ID: YF51P150020200006048

ACCOUNT NO.: 8350058443 COMPANY CODE: 1500 PERIOD/FISCAL YEAR: 09/2020
ACCOUNT DT.: 22.12.2020 POSTING DT.: 22.12.2020 ENTRYDT.: 22.12.2020
REFERENCE: 1501 CROSS CC NO. DOC. CURR/EXC RT.: INR
ACCOUNT HEADER TEXT: TAX/PLI FRI -0010139861

PK	ACCT. NO.	DESCRIPTION	COST OBJECT/ RECONC. A/C/ ASSET A/C	AMOUNTHSN/TAX
50	6011500162	SRI 30179498543 P	000000000	50,000.00
		ERPDT NOT PSNTD TAX Payment to Vendor-0010139861		
		PRINT CHIEF CONTROLLER OF EXPLOSIVES2117100100		50,000.00
		TAX Payment to Vendor-0010139861		

TOTAL DEBIT: 50,000.00 TOTAL CREDIT: 50,000.00

DEBITED BY: 00028565 HARPREET KAUR AO-II(VI11)
BY: 00029193 ASHMIT AGGARWAL AM(FINANCE) *Just*

CHARGE DOCUMENT NO.: 1100089236

NOT RECEIVED BY:
ASSS PLATF -

13 JAN 2025



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(Sandeep Sharma)
Reg. No. 1136/S
NOTARY PUBLIC
Chhazibad (UP)

VOID & CANCELLED

2912200010253

**Uttar Pradesh State Office II
VOUCHER (KR-Vendor invoice)**

DOCUMENT NO.: 4100089236 COMPANY CODE: 1500 PERIOD/FISCAL YEAR: 09/2020
 DOCUMENT DT.: 08.12.2020 POSTING DT.: 17.12.2020 ENTRYDT.: 17.12.2020
 REFERENCE: P56730 CROSS CC NO. DOC. CURR/EXC RT.: INR
 DOCUMENT HEADER TEXT: Mass FB60 Posting

DR. /CR.	PK	ACCT. NO.	DESCRIPTION	COST OBJECT/ RECONC. A/C/ ASSET A/C	AMOUNTHSN/TAX
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D	40	5290300090	RT&TX-STRG LIC FEES	M15852	50,000.00 44
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G0	1501		RENEWAL FOR 5 YRS-Till DEC2025-MAHENDRAJI MOTORS		
----	------	--	--------------------------------------------------	--	--

C	31	0010139861	JOINT CHIEF CONTROLLER OF EXPLOSIVE2112100100		50,000.00 44
---	----	------------	-----------------------------------------------	--	--------------

G0		GST PTR- 0010139861 /GSTIN- Invoice No-P56730			
----	--	--------------------------------------------------	--	--	--

TOTAL DEBIT:	50,000.00	TOTAL CREDIT:	50,000.00
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PREPARED BY: 00028565 (HARPREET KAUR AO-II (VII))
 PASSED BY: 00029193 (SUJIT AGGARWAL AM (FINANCE))

BUSINESS PLACE - 140U, UTTAR PRADESH STATE VAT
 TAX CODE - G0, GST-NIL

13 JAN 2025



(Sandeepp Sharma)
 Reg. No. 1186/S
 NOTARY PUBLIC
 Ghazalabad (U.P.)

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PAID & SETTLED



BharatKosh.gov.in

Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 2912200010253

Dated: Dec 29 2020 5:50PM

Received from M/S. INDIAN OIL CORPORATIN LTD with Transaction Ref.No. 2912200010253

Dated Dec 29 2020 5:50PM the sum of INR 50000 (Fifty Thousand Only) through Internet based Online payment in the account of

RECEIPT UNDER EXPLOSIVES ACT, Renewal of Explosive licence for Dockv No P56730.

Disclaimer:- This is a system generated electronic receipt, hence no physical signature is required for the purpose of authentication

Printed On: 30-12-2020 11:10:12

13 JAN 2025



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(Sandeep Sharma,
Reg. No. 1136/K,
NOTARY PUBLIC,
Chhazibad, U.P.)

कार्यालय

जिलाधिकारी,

हापुड़।

पत्रांक 2354/एनजीटी/ओए-112/2023/2025

दिनांक 12/01/2025

M/s Mahender ji Motor petrol pump
(Indian Oil Corporation Ltd)
Babugarh, NH-24, District Hapur.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा 'Miscellaneous application in disposed of cases no 116/2024 in original application no 112/2023 Urban Forest Forum Versus Central Pollution Control Board के अन्तर्गत दिनांक 27.02.2023 मे निम्न आदेश पारित किये गये है:-

".....10. However, in view of location of the petrol pump and the school adjacent to each other, the District Magistrate, Hapur is directed to arrange to get an audit conducted regarding the safety measures, in compliance with the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 with reference to on and off-site management plans, and equipment's including Vapor Recovery System (VRS) installed/ provided in the retail outlet M/s Mahenderji Motors Petrol Pump and to take appropriate remedial action if any required on the basis thereof within one month from the date of receipt of a copy of this order and send a copy of his report within one month thereafter by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions.....".

मा0 अधिकरण द्वारा पारित आदेश का अनुपालन सुनिश्चित कराये जाने हेतु गठित संयुक्त समिति द्वारा दिनांक 09.01.2025 को आपके पेट्रोल पम्प का निरीक्षण किया गया। संयुक्त समिति द्वारा निम्न बिन्दुओं पर अनुपालन सुनिश्चित कराये जाने हेतु संस्तुति की गयी है:-

- I. The competent person incharge of the installation must ensure that safety equipment, interlock system and alarms must be functional at all time.
- II. The retail out of Petrol Pump should increase the height of boundary wall at least 12 feet high on the sides facing school.
- III. Retail outlet must obtain necessary permission/licenses from competent authority for storage of Petroleum Class-A, and Petroleum Class-B of 40

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ATTESTED
(Sandeep Sharma)
Reg. No. 1136/9E
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Chazlabad (U.P.)

KL respectively and ensure the guidelines of Petroleum and Explosive Safety Organization (PESO).

अतः आपको निर्देशित किया जाता है कि उपरोक्त बिन्दुओं का अनुपालन करते हुए अनुपालन आख्या अद्योहस्ताक्षरी को प्रेषित करना सुनिश्चित करें, अन्यथा आपके आउटलेट के विरुद्ध नियमानुसार सुसंगत धाराओं के अन्तर्गत कार्यवाही प्रारम्भ की जा सकती है।

P. mac

(प्रेरणा शर्मा)
जिलाधिकारी
हापुड़।

प्रतिलिपि:—निम्नलिखित को अनुपालनार्थ प्रेषित।

1. उप-जिलाधिकारी-सदर, हापुड़।
2. मुख्य अग्निशमन अधिकारी, हापुड़।
3. उपनिदेशक कारखाना, हापुड़/गाजियाबाद।

P. mac

जिलाधिकारी
हापुड़।



ATTESTED

13 JAN 2025

(Sandeep Sharma)
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Ghaziabad (U.P.)